

Supplementary Action Taken Report (ATR) in light of the direction issued by the Hon'ble National Green Tribunal (NGT), Principal Bench (PB), New Delhi vide order dated 23/08/2022 in O. A. No. 23/2017 (EZ) in the matter of Syed Arshad Nasar Vs Union of India & Ors. with O. A. No. 776/2018 in the matter of Ramchandra Chaurasia Vs State of Jharkhand with O. A. No. 373/2019 in the matter of Pradeep Kumar Singh Vs State of Jharkhand.

1. In light of the direction issued by the Chairman, Monitoring Committee a meeting was called to discuss the issues related to permissions / approvals required by the mining / stone crushing units located in the Sahebganj district with the Chief Inspector of Factories, Jharkhand on 02/02/2023. The Minutes of the Meeting (MoM) of the same was issued vide Memo. No. 375/M dated 16/02/2023.

*The copy of the Minutes of Meeting issued vide Memo. No. 375/M dated 16/02/2023 is enclosed herewith as **Annexure 'A'**.*

2. In light of the direction issued by the Chairman, Monitoring Committee 3rd meeting of the Monitoring Committee was called with the representatives of the BIT, Sindri to discuss about the roadmap for preparation of the Comprehensive Environment Management Plan and for carrying out the cost of restoration of the actual damage and apportionment assessment in line with the recommendation of the Expert Committee. The Minutes of the Meeting (MoM) of the same was issued vide Memo. No. 599 dated 17/02/2023.

*The copy of the Minutes of Meeting issued vide Memo. No. 599 dated 17/02/2023 is enclosed herewith as **Annexure 'B'**.*

3. The Jharkhand State pollution Control Board (JSPCB) has nominated the Regional Officer, JSPCB Regional Office – Cum – Laboratory, Dumka as the Nodal Officer on behalf of JSPCB to support BIT, Sindri for

preparation of the Comprehensive Environment Management Plan and for carrying out the cost of restoration of the actual damage and apportionment assessment in line with the recommendation of the Expert Committee vide Board's Ref. No. B-251 dated 02/02/2023.

*The copy of the JSPCB's Ref. No. B-251 dated 02/02/2023 is enclosed herewith as **Annexure 'C'**.*

4. The JSPCB has requested the Director BIT, Sindri to nominate a Nodal Officer on behalf of BIT, Sindri and the Deputy Commissioner, Sahebganj to nominate a Nodal Officer on behalf of the District Administration vide Board's Ref. No. B - 252 dated 02/02/2023 and Ref. No. B - 253 dated 02/02/2023 respectively to support BIT, Sindri for preparation of the Comprehensive Environment Management Plan and for carrying out the cost of restoration of the actual damage and apportionment assessment in line with the recommendation of the Expert Committee.

*The copy of the Board's Ref. No. B - 252, dated 02/02/2023 & B - 253, dated 02/02/2023 is enclosed herewith as **Annexure 'D1' & 'D2' respectively**.*

5. The JSPCB has directed the Regional Officer, JSPCB Regional Office - Cum - Laboratory, Dumka to take necessary steps in coordination with the District Administration for selection of sites for installation of Online Ambient Air Quality Monitoring Stations in the grids where negative carrying capacity was observed vide Board's Ref. No. B-268 dated 06/02/2023.

*The copy of the Board's Ref. No. B - 268, dated 06/02/2023 is enclosed herewith as **Annexure 'E'**.*

6. The Deputy Commissioner, Sahebganj has nominated the Additional Collector, Sahebganj as the Nodal Officer on behalf of the District Administration vide Memo. No. 175/Go dated 07/02/2023 for preparation of the reports in light of the directions issued on 23/08/2022 by the Hon'ble NGT in O. A. No. 23/2017/EZ and other related matters.

*The copy of the Memo. No. 175/Go dated 07/02/2023 issued by the Deputy Commissioner, Sahebganj is enclosed herewith as **Annexure 'F'**.*

7. The Senior Divisional Commercial Manager, Eastern Railway, Malda vide his letter No. C.490/goods/M/Pollution/NOC/2019/Pt-1 dated 21/02/2023 has informed the Board about the compliance status of the specific conditions of CTO of the ten (10) Railway Goods Shed / Sidings located in Sahebganj. It is informed that a composite work proposal for 10 nos. of Goods Siding of Rs. 11.5 Crores has been sent in November 2022 to the Railway Board for 2023-24 and these works will commence as soon as the approvals and sanctions are obtained. It includes proposals of permanent boundary / wind breaking wall of at least 20 ft height all along the railway siding, three tier plantation all along the boundary wall with de-silting pit, garland drain all along the boundary wall with de-silting pit and Rain Water Harvesting System (RWHS), fixed type water sprinklers to control fugitive emission. Moreover, it is also informed that the Movable water foggers and installation of PM₁₀ Analysers will be completed by April 2023.

*The copy of the Letter No - C.490/goods/M/Pollution/NOC/2019/Pt -1 dated 21/02/2023 is enclosed herewith as **Annexure 'G'**.*

8. The JSPCB has directed the Deputy Commissioner, Sahebganj and the Superintendent of Police, Sahebganj vide its Ref. No. B – 371 dated 23/02/2023 to ensure that the Railway Sidings / Goods Sheds located in the Sahebganj district should only be operated after obtaining the valid CTO from the Board.

*The copy of the Board's Ref. No.B – 371 dated 23/02/2023 is enclosed herewith as **Annexure 'H'**.*

9. In light of the decision taken in the 3rd meeting of the Monitoring Committee held on 07/02/2023, the site visit and review meeting with

the district officials of Sahebganj for compliance of the directions issued by the Hon'ble NGT on 23/08/2022 was undertaken on 20/02/2023. Moreover, the Reporting Format prepared by the Monitoring Committee was shared with the Deputy Commissioner – cum – Chairman, DEC, Sahebganj and it was directed to place the Monthly Reporting Format before the District Environment Committee for their observations and necessary action. It was further directed to provide the Action Taken Report and observations to the Monitoring Committee. Furthermore, it was directed to the ADRM, Malda Division, Eastern Railway to provide the scaled layout plan of each railway siding clearly indicating the proposed boundary / wind breaking wall, site of installation of PM10 Analysers, installation point of fixed water sprinklers, three tier plantations, garland drains and desilting pits, RWHS with their dimensions and proposed timeline for completion of the same along with the budgetary provisions for the same within a week and submit it to the Deputy Commissioner – cum – Chairman, District Environment Committee, Sahebganj. Minutes of the Review Meeting held with the officials of the Sahebganj District Administration and the stakeholders was issued vide Memo. No. 684 dated 24/02/2023

*The copy of the Site Visit Report of the Monitoring Committee and Minutes of the Review Meeting issued vide Memo. No. 684 dated 24/02/2023 is enclosed herewith as **Annexure 'I' & 'J' respectively.***

10. It was informed by Sri C. P. Sinha, Secretary, Stone Merchant's Association, Sahebganj during the review meeting dated 20/02/2023 that the stone mines / crusher owners have purchased / hired vehicle mounted water sprinklers for sprinkling to suppress the dust generated during transportation of the stone chips / boulders on the common haul (approach) roads of approx 2.5 km situated in the cluster area of Mahadeoganj, Sahebganj. The committee took note of the information shared by Sri C. P. Sinha, Secretary, Stone Merchant's Association, Sahebganj and praised the efforts. It was suggested by the Committee

that this practice should also be adopted in other cluster areas and similarly plantation may also be done along the common haul (approach) roads.

11. The BIT, Sindri has submitted the timeline for preparation of CEMP and for carrying out the cost of restoration of the actual damage and apportionment assessment vide its letter no. 81 dated 25.02.2023. Preparation of CEMP is expected to be completed by August 2023.

*The copy of the BIT, Sindri letter No.81 dated 25/02/2023 is enclosed herewith as **Annexure 'K'**.*

12. The JSPCB has directed the Divisional Forest Officer, Sahebganj to go through the Layout Plan / Site plan (which is submitted at DFO, Office during issuance of Distance Certificate) of the Crushers and Mines located in the Sahebganj District and suggest the number of plants that should be planted by those Units as per the recommendation of the Expert and Joint Committee vide Board's Ref. No. B - 507 dated 13/03/2023. It was suggested that this activity may be done in coordination with the District Administration and JSPCB Regional Office - Cum - Laboratory, Dumka on priority basis in the grids where negative carrying capacity was observed.

*The copy of the Board's Ref. No. B - 507, dated 13/03/2023 is enclosed herewith as **Annexure 'L'**.*

13. The JSPCB has issued a reminder letter to the Director General, National Informatics Center (NIC), New Delhi vide Board's Ref. No. B - 508 dated 13/03/2023 to create a platform at an earliest, so that the feed of the PTZ cameras installed by the stone crushing units should be shared with the JSPCB.

*The copy of the Board's Ref. No. B - 508, dated 13/03/2023 is enclosed herewith as **Annexure 'M'**.*

14. The JSPCB has directed the Regional Officer, JSPCB Regional Office – Cum – Laboratory, Dumka to take necessary steps in coordination with the District Administration for selection of sites for installation of Online Ambient Air Quality Monitoring Stations in the grids where negative carrying capacity was observed vide Board's Ref. No. B – 509 dated 13/03/2023.

*The copy of the Board's Ref. No. B – 509, dated 13/03/2023 is enclosed herewith as **Annexure 'N'**.*

15. The JSPCB has directed the Regional Officer, JSPCB Regional Office – Cum – Laboratory, Dumka to recommend the CTO applications of the stone mines / crushers located in the Sahebganj district till the permissible limit in that grid vide Board's Ref. No. B – 510 dated 13/03/2023.

*The copy of the Board's Ref. No. B – 510, dated 13/03/2023 is enclosed herewith as **Annexure 'O'**.*

16. The JSPCB has issued CTO to 09 (Nine) Railway Sidings / Goods Shed located in the Sahebganj district and CTO application of one Railway Siding is under process. The CTO to these Railway Sidings / Goods Shed have been issued, only till 31/03/2023 in light of the decision taken by the Board in the meeting dated 21/11/2022 held with the representatives of the Railways under chairmanship of the Chairman, JSPCB regarding issues related to the Railway Sidings, the MoM of which was issued vide Board's Memo. No. B-2435 Dated 25/11/2022. Some of the Specific Conditions to mitigate the effects of Environmental Pollution laid down in the CTO issued to the Railway Sidings are as follows: -

- a) That, he /they shall submit AAQ & Noise level Monitoring reports on quarterly basis within the consent period and the analysis reports must be prepared by an organization recognized by JSPCB / CPCB / MoEF&CC, Govt. of India.

- b) That, he/they shall transport the materials only of those mines/plants who have valid authority for transportation under valid provisions of the law.
- c) That, he (they) shall in no case discharge runoff water or waste water of premises outside the railway sidings.
- d) That, he (they) shall allow transport of materials through the railway siding of such mines/plants which have valid consent to operate order of the State Pollution Control Board and also keep a record thereof and shall make available to the officer(s) concerned during his (their) visits of the site.
- e) That, the occupier shall construct permanent boundary/wind breaking wall of at least 20 ft. height all along the railway siding within three months.
- f) That, the occupier shall develop three tier plantation all along the boundary wall with de-silting pit within three months and submit the report to the Board.
- g) That, the occupier shall construct garland drain all along the boundary wall with de-silting pit within three months.
- h) That, the occupier shall ensure that vehicle used for transportation must be covered with tarpaulin sheets.
- i) That, the occupier shall construct rain water harvesting system within three months and submit its report to the Board.
- j) That, he/they shall make arrangement of water sprinkling through fixed water sprinklers or tankers having facility of pressure pump and fogging system at loading-unloading sites and on the transportation road within two months and report to the Board Head office at Ranchi as well as Regional Office, JSPCB, Dumka.
- k) That, the occupier shall construct pucca internal road within the premises.
- l) That, the occupier shall install PM₁₀ Analyser as per CPCB guideline and US EPA approved technology with onsite display and will provide connectivity to JSPCB server.

*The Sample copy of the CTO issued to a Railway Siding is enclosed herewith as **Annexure 'P'**.*

17. The Regional Officer, JSPCB Regional Office – Cum – Laboratory, Dumka has recommended to revoke the CTO of 38 (Thirty Eight) Units (26 Stone Crusher and 12 Stone Mines) located in the Sahebganj district, either due to the various non-compliances found during the inspection or they were demolished or their lease was canceled by the Competent Authority. The revocation of CTO issued to those Units are under process.

*The copy of the letters of the Regional Officer, JSPCB Regional Office – Cum – Laboratory, Dumka is enclosed herewith as **Annexure 'Q'**.*

18. The Regional Officer, JSPCB Regional Office – Cum – Laboratory, Dumka has informed via email dated 14/03/2023 that 07 (Seven) Stone Crusher Units has installed Bag House and 07 (Seven) Stone Crusher Units have placed the purchase order for installation of Bag House out of the total 36 Stone Crushers whose stone crushing capacity > 100 TPH.

*The copy of the email dated 14/03/2023 of the Regional Officer, JSPCB Regional Office – Cum – Laboratory, Dumka is enclosed herewith as **Annexure 'R'**.*



(Ameet Kumar)
Director, Mines Directorate,
Dept. of Mines and Geology, GoJ – cum –
Member Secretary, Monitoring Committee

Minutes of Meeting held under Chairmanship of the Additional Chief Secretary, Forest, Environment and Climate Change, GoJ – Cum – Chairman, Monitoring Committee on 02/02/2023.

Attendees:

- i. Sri L. Khiangte, Additional Chief Secretary, Forest, Environment and Climate Change Department, Government of Jharkhand.
- ii. Sri Ameet Kumar, Director, Mines Directorate, Mines and Geology Department, Government of Jharkhand.
- iii. Sri Yatindra Kumar Das, Member Secretary, Jharkhand State Pollution Control Board.
- iv. Sri Gopal Kumar, Chief Inspector of Factories, Jharkhand (Special Invitee).

At the outset of the meeting the Chairman of the Monitoring Committee briefed the members about the three Original Applications filed before the Hon'ble NGT relating to enforcement of environmental norms in the operation of quarrying and crushing units in Rajmahal hills of the Vindhya Mountains, District Sahebganj, Jharkhand. All the three matters involve identical issues and are being dealt with together. The Chairman of the monitoring committee briefed the members about his personal appearance before the Hon'ble NGT, Principal Bench, New Delhi on the next date of hearing.

The meeting was called to discuss the issues related to permissions / approvals required by the mining / stone crushing units located in the Sahebganj district. Chief Inspector of Factories, Jharkhand clarified that according to the Jharkhand Factories Rule - 3 "No site shall be used for the location of a factory or no building shall be constructed, re-constructed, extended or taken into use as a factory or a part of a factory unless an application in form no - 1 along with the documents and plan as prescribed in sub-rule (2) has been submitted and the plans submitted have been approved by the Dy. Chief Inspector of Factories or by the Chief Inspector of factories as the case may be,"

The Chief Inspector of Factories, Jharkhand further explained that the stone crusher is defined as a factory under Factories Act, 1948 (Amended 1987). Hence map of the factory along with project report, layout diagram, plan elevation & relevant documents are uploaded on web portal. The same is approved by Deputy Chief Inspector of Factories, Dumka for upto 50 workers.

He further added that as per Rule - 4 no manufacturing process shall be started or carried on in any factory unless a license in respect thereof has been granted.

Any person/company who wants to construct, reconstruct, extend or use any building as a factory in Jharkhand has to obtain map approval / Factory license under the provisions of the Factories Act (Amended 1987) from the respective authority in advance before commencement of the manufacturing process.

PAN, AADHAR, Project Report, Brief Description of manufacturing process, Site Plan, Lay out Plan, Plan elevation and cross section, land paper etc. are required to be uploaded to obtain map approval / Factory license. Details of SOP is available in SWS Portal (advantage.jharkhand.gov.in)

In view of the above, Factory Map / Plan approval is granted by the Chief Inspector of Factories, Jharkhand or Deputy Chief Inspector of Factories as the case may be for installation of the plant and machineries in the premises. The factory registration is granted by the Chief Inspector of Factories after getting recommendation / verification report of respective Factories Inspector and Deputy Chief Inspector of Factories on portal. The CTO is required to be uploaded as other document for approval of the license. Moreover, it was further informed that, factory license is issued with a condition that the CTE/CTO should be procured before starting the manufacturing process.

Auto renewal of License- The granted license can be auto renewed for minimum 10 years on the payment of prescribed fee by web portal.

The Member Secretary, JSPCB informed that the Factory License issued by the Chief Inspector of Factories, Jharkhand is not a prerequisite document for granting CTE/CTO by the Board.

The Director, Mines Directorate, Mines and Geology Department, Government of Jharkhand informed that before issuing the Dealers' License (Stockyard License) the CTO issued by the JSPCB is a prerequisite document and the details of the CTO is being fed in the 'JIMMS' portal. If a crusher Unit is located in the Mines Lease Area then the Mines Act will prevail over the factory Act. Moreover, he further informed that the Dealers' License is given one time & if it remains inactive for 2 years then it is automatically suspended. Furthermore, it was informed that C2 license is issued as a Dealers' License for stone crushers at present.

The Member Secretary, JSPCB further informed the committee that BIT, Sindri has agreed to do the study for carrying out the cost of restoration of the actual damage and

apportionment assessment in line with the recommendation of the Expert Committee and for preparation of the Comprehensive Environment Management Plan. Moreover, it was also requested to call a meeting with the representative(s) of BIT, Sindri at an earliest.

After subsequent discussions and deliberations, the following directions were issued: -

1. One Nodal Officer from District Administration, JSPCB and BIT, Sindri may be nominated for carrying out the cost of restoration of the actual damage and apportionment assessment in line with the recommendation of the Expert Committee and for preparation of the Comprehensive Environment Management Plan. JSPCB was directed to do the correspondence in this regard.
(Action By: JSPCB)
2. A formal meeting may be arranged with the representative(s) of BIT, Sindri and Monitoring Committee on 7th February, 2023 from 12:00 noon.
(Action By: Director, Mines)
3. JSPCB to ask for Factory License issued by the Chief Inspector of Factories, Jharkhand before issuing the CTO to the Units.
(Action By: JSPCB)
4. Factory License & CTO should be insisted upon before granting the Dealers' License in C2 by the Mines Department.
(Action By: Director, Mines)
5. Before granting the 'Map Approval' by the Chief Inspector of Factories, Jharkhand, CTE issued by the JSPCB should be insisted upon and should be made a mandatory document.
(Action By: Chief Inspector of Factories, Jharkhand)
6. The integration of portal of 'JSPCB' may be done with the website of 'shramadhan' so that the CTE issued by the JSPCB gets auto populated in 'shramadhan' portal.
(Action By: Chief Inspector of Factories, Jharkhand)
7. The integration of portal of 'shramadhan' may be done with the portal of 'JSPCB' so that the license issued by the Chief Inspector of Factories, Jharkhand gets auto populated in JSPCB portal.
(Action By: JSPCB)
8. The integration of portal of 'JSPCB' may be done with the 'JIMMS' portal so that the CTO issued by the JSPCB gets auto populated in 'JIMMS' portal.
(Action By: Director, Mines)



9. The Chief Inspector of Factories, Jharkhand may be included as a member of the Monitoring Committee.

(Action By: Director, Mines)

The meeting concluded with the vote of thanks of the Chairman.

Sd/-

(L. Khiangte)

Additional Chief Secretary
Forest, Environment & Climate Change
Department,
Govt. of Jharkhand-Cum-
Chairman, Monitoring Committee

Memo No.Kha.Ni.(Vividh)-141/2017(Khand)

375/M Ranchi, dated...16-02-2023

Copy to:-Secretary, Mines & Geology Department, Jharkhand/Director, Mines & Geology Department, Jharkhand/Chief Inspector of Factory, Labour, Employment, Training & Skill Development Department, Jharkhand/Member Secretary, Jharkhand State Pollution Control Board, Ranchi/Deputy Commissioner, Sahebganj for information & necessary action.


(Ritesh Raj Tigga)

OSD to Mines Commissioner
Directorate of Mines
Dept. of Mines and Geology
Govt. of Jharkhand

Minutes of 3rd Meeting of the Monitoring Committee constituted in compliance of the directions issued vide order dated 23/08/2022 in O.A. No. 23/2017/EZ and other related matters by the Hon'ble NGT, Principal Bench, New Delhi held on 07/02/2023 in the Conference Hall of the ATI Building, Jharkhand.

Attendees:

- i. Sri L. Khiangte, Additional Chief Secretary, Forest, Environment and Climate Change Department, Government of Jharkhand.
- ii. Sri Yatindra Kumar Das, Member Secretary, Jharkhand State Pollution Control Board.
- iii. Sri Shekhar Jamuar, Joint Secretary, Mines and Geology Department, Government of Jharkhand.
- iv. Chief Inspector of Factories, Jharkhand (Special Invitee).
- v. Prof. Ranvijay Singh, HoD, Civil Engineering Department, BIT Sindri.
- vi. Prof. Pramod Kumar Singh, HoD, Mining Engineering Department, BIT Sindri.
- vii. Regional Officer, JSPCB Regional Office, Dumka.
- viii. District Mining Officer, Sahebganj.
- ix. OSD to the Mines Commissioner, Mines and Geology Department, Government of Jharkhand.

At the outset of the meeting the Chairman of the Monitoring Committee briefed the members about the meeting and various decisions taken in the meeting dated 02/02/2023 and enquired about the status of compliance of the directions issued to the different stakeholders during the 2nd meeting of the monitoring committee.

Prof. Ranvijay Singh informed the committee that as BIT Sindri has accepted the offer for calculating the cost of restoration of the actual damage and apportionment assessment of damage caused to air quality due to stone mining and crushing activities and the work of preparation of Comprehensive Environment Management Plan (CEMP) for the areas where the stone mines and crushers are located in Sahibganj district. Moreover, it was further inform that the timelines and other details for the abovementioned works will be shared in a short time.

Furthermore, it was informed that it is proposed to start the abovementioned works from March, 2023 due to their prior scheduled examinations and academic assignments.

The Member Secretary, JSPCB informed that the Regional Officer, JSPCB Regional Office – cum – Laboratory, Dumka has been nominated as the nodal officer on behalf of the JSPCB to co-ordinate with the team of BIT Sindri for the abovementioned studies and preparation of the CEMP. It was further informed that the correspondence has been made with the Director, BIT Sindri and the Deputy Commissioner, Sahebganj for nominating their nodal officer for carrying out the study.

The District Mining Officer, Sahebganj informed that several crushers which were found illegal have been demolished and many crushers were sealed which were found non compliant by the District Task Force (Mining) after the order dated 23/08/2022 passed by the Hon'ble NGT.

OSD to the Mines Commissioner, Mines and Geology Department, Government of Jharkhand informed that the Director, Mines Directorate who is also the Member Secretary of the Monitoring Committee has been deputed by the Govt. of India for election duty.

After subsequent discussions and deliberations, the following directions were issued: -

1. The Director, BIT Sindri and the Deputy Commissioner, Sahebganj should nominate their nodal officers / representative at an earliest.

(Action By: Director, BIT Sindri and Deputy Commissioner, Sahebganj)

2. The Director BIT, Sindri to submit the detailed proposal for carrying out the abovementioned study by 25th February, 2023.

(Action By: Director, BIT Sindri)

3. The details of the action taken in Sahebganj district for ensuring compliance of the recommendations of the Expert and Joint committee should be provided for the whole district and separately the data for the grids having the Negative Carrying Capacity.

(Action By: Deputy Commissioner, Sahebganj and RO, Dumka)

4. JSPCB to follow up for the reports from the various stakeholders and prepare the additional / supplementary Action Taken Report to be filed before the Hon'ble NGT before the next date of hearing.

(Action By: MS, JSPCB)

5. The site visit and review meeting with the district officials of Sahebganj may be scheduled in the 3rd or 4th week of February, 2023.

(Action By: Forest Department)

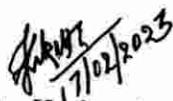
The meeting concluded with the vote of thanks to the Chairman.

Sd/-

(L. Khiangte)
Additional Chief Secretary
Forest, Environment & Climate Change
Department,
Govt. of Jharkhand – Cum –
Chairman, Monitoring Committee

Memo No-7/Praya.Pradu (Vad)-13/2019- 599 Ranchi, dated- 17.02.2023

Copy to: Secretary, Mines & Geology Department, Jharkhand/Director, Mines, Mines & Geology Department, Jharkhand/Member Secretary, Jharkhand State Pollution Control Board, Ranchi/Deputy Commissioner, Sahebganj/Chief Inspector of Factories, Jharkhand for information & necessary action.


(John Kerketta)
Officer on Special Duty,
Forest, Environment & Climate Change
Department,
Govt. of Jharkhand



JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004
Telephone: 0651-2400850 (Fax)/ 2400851/2400852 Email: ranchijspcb@gmail.com

By email/Speedpost

Hon'ble NGT Matter
Time Bound (Urgent)

Ref. No:-

Ranchi, dated.....

From,

Yatindra Kumar Das,
Member Secretary.

To,

Prof. D. K. Singh,
Director,
BIT, Sindri.
Email:- director@bitsindri.ac.in.

Sub: Nomination of Nodal Officer from Jharkhand State Pollution Control Board (JSPCB) for preparation of Reports for compliance of order dated 23/08/2022 in O.A. No. 23/2017/EZ and other related matters - Regarding.

Ref: 1) Board's Ref. No.-B-199 dated 27/01/2023 and B-200 dated 27/01/2023.
2) BIT, Sindri's Ref. No.-BIT/D/13/23, Dated: - 28.01.2023.

Sir,

In connection with the above subject matter and referred letters – as the works of carrying out the cost of restoration of the actual damage and apportionment assessment in line with the recommendation of the committee and preparation of Comprehensive Environment Management Plan has been accepted by your institute.

In light of the above, Sri Kamlakant Pathak, Regional Officer, JSPCB Regional Office – Cum – Laboratory, Dumka (9934408705; Email: - jspcbdumka@gmail.com) is nominated as the Nodal Officer from JSPCB for preparation of the abovementioned reports for compliance of order dated 23/08/2022 in O.A. No. 23/2017/EZ and other related matters at an earliest.

This issues with the approval of the competent Authority.

Thanking you.

Yours sincerely,
Sd/-
(Yatindra Kumar Das)
Member Secretary

Memo No.....

Ranchi, dated.....

Copy to: Sri Kamlakant Pathak, Regional Officer, JSPCB Regional Office – Cum – Laboratory, Dumka for information and it is directed to support the institute for preparation of the abovementioned reports.

Sd/-
(Yatindra Kumar Das)
Member Secretary

Memo No. B-251

Ranchi, dated. 02/02/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Govt. of Jharkhand for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary



JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004
Telephone: 0651-2400850 (Fax)/ 2400851/2400852 Email: ranchijspcb@gmail.com

By email/Speedpost

Hon'ble NGT Matter
Time Bound (Urgent)

Ref. No:-

Ranchi, dated.....

From,

Yatindra Kumar Das,
Member Secretary.

To,

Prof. D. K. Singh,
Director,
BIT, Sindri.
Email:- director@bitsindri.ac.in.

Sub: Nomination of Nodal Officer from BIT, Sindri for preparation of Reports for compliance of order dated 23/08/2022 in O.A. No. 23/2017/EZ and other related matters - Regarding.

Ref: 1) Board's Ref. No.-B-199 dated 27/01/2023 and B-200 dated 27/01/2023.
2) BIT, Sindri's Ref. No.-BIT/D/13/23, Dated: - 28.01.2023.

Sir,

In connection with the above subject matter and referred letters – as the works of carrying out the cost of restoration of the actual damage and apportionment assessment in line with the recommendation of the committee and preparation of Comprehensive Environment Management Plan has been accepted by your institute.

In light of the above, it is, hereby, requested to nominate a Nodal Officer from BIT, Sindri for preparation of the abovementioned reports for compliance of order dated 23/08/2022 in O.A. No. 23/2017/EZ and other related matters at an earliest.

This issues with the approval of the competent Authority.

Thanking you.

Encl: As above.

Yours sincerely,
Sd/-

(Yatindra Kumar Das)
Member Secretary

Ranchi, dated...02/02/2023

Memo No. B. 252

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Govt. of Jharkhand for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

(Handwritten signature)

(Handwritten initials)



JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004
Telephone: 0651-2400850 (Fax)/ 2400851/2400852 Email: ranchijspcb@gmail.com

By email/Speedpost

Hon'ble NGT Matter
Time Bound (Urgent)

Ref. No:-

Ranchi, dated.....

From,

Yatindra Kumar Das,
Member Secretary.

To,

The Deputy Commissioner,
Sahebganj.

Sub: Nomination of Nodal Officer from District Administration for preparation of Reports for compliance of order dated 23/08/2022 in O.A. No. 23/2017/EZ and other related matters - Regarding.

Sir,

In connection with the above subject matter – it is to inform that as the works of carrying out the cost of restoration of the actual damage and apportionment assessment in line with the recommendation of the committee and preparation of Comprehensive Environment Management Plan has been accepted by the BIT, Sindri.

In light of the above, it is hereby, requested to nominate an official as the Nodal Officer on behalf of the district administration to support for preparation of the abovementioned reports for compliance of order dated 23/08/2022 in O.A. No. 23/2017/EZ and other related matters at an earliest.

This issues with the approval of the competent Authority.

Thanking you.

Yours sincerely,

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No.....

Ranchi, dated.....

Copy to: Prof. D. K. Singh, Director, BIT, Sindri for information and necessary action please.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-253

Ranchi, dated. 02/02/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Govt. of Jharkhand for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary



JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

Annexure - E 19

By email/Speedpost

Hon'ble NGT Matter
Time Bound (Urgent)

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
Member Secretary.

To,

The Regional Officer,
Regional Office – cum – Laboratory,
Dumka.

Sub: - Implementation of the the recommendation(s) made by the Expert Committee w.r.t. O.A. No. 23/2017/EZ and other related matters – Reg.

Sir,

With reference to the subject noted above, it is to inform that the Hon'ble NGT has constituted Joint Committee in O.A. No. 23/2017/EZ and other related matters. The Committee has submitted its report and the same has been accepted by the Hon'ble Tribunal and the Tribunal has been pleased to pass the order dated 23/08/2022 (Copy enclosed). The recommendation no. XX of the Expert Committee is as follows: -

“Online and manual ambient air quality monitoring stations may be installed in the grids where negative carrying capacity is observed to monitor atleast for measurement of PM10, PM2.5 and NOx. JSPCB may be responsible for operation of these stations however; the expenses incurred for the same may be recovered from the respective stone crushers and mines”

In light of the above, it is, hereby directed to take necessary steps in coordination with the District Administration for selection of sites for installation of Online Ambient Air Quality Monitoring Stations in the gris where negative carrying capacity was observed and submit the details of the same to the undersigned at an earliest.

Thanking you.

Yours sincerely,
Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No...B-268.

Ranchi, dated..06/02/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Govt. of Jharkhand for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary



उपायुक्त-सह-जिला दण्डाधिकारी का कार्यालय, साहेबगंज
जिला गोपनीय शाखा।

Email ID : dc-sah@nic.in

—: आ दे श :-

श्री यतीन्द्र कुमार दास, सदस्य सचिव, झारखंड राज्य प्रदूषण नियंत्रण पर्वद, झारखंड, राँची के पत्रांक-B-253, दिनांक-02.02.2023 के द्वारा संसूचित किया गया है कि समिति की संस्तुति के अनुरूप वास्तविक क्षति की बहाली एवं प्रभाजन निर्धारण का कार्य करने व व्यापक पर्यावरण प्रबंधन योजना तैयार करने के कार्य को बी0आई0टी0, सिंदरी द्वारा स्वीकार कर लिया गया है। फलतः ओ0ए0 नं0-23/2017/EZ एवं अन्य संबंधित मामले में दिनांक-23.08.2022 को पारित आदेश के अनुपालन हेतु प्रतिवेदन तैयार करने के लिए एक नोडल पदाधिकारी नामित करने का अनुरोध किया गया है।

अतः उक्त परिप्रेक्ष्य में ओ0ए0 नं0-23/2017/EZ एवं अन्य संबंधित मामले में दिनांक-23.08.2022 को पारित आदेश के अनुपालन हेतु प्रतिवेदन तैयार करने के लिए नोडल पदाधिकारी के रूप में "श्री विनय कुमार मिश्र (9934096667), अपर समाहर्ता, साहेबगंज" को नामित किया जाता है।

सुलभ संदर्भ हेतु विषयांकित पत्र की प्रति संलग्न है।

Eo/-

उपायुक्त,
साहेबगंज।

ज्ञापांक-.....175...../गो0, साहेबगंज, दिनांक07 फरवरी, 2023

प्रतिलिपि :- श्री विनय कुमार मिश्र, अपर समाहर्ता, साहेबगंज को अनुलग्नक सहित सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।

प्रतिलिपि :- श्री यतीन्द्र कुमार दास, सदस्य सचिव, झारखंड राज्य प्रदूषण नियंत्रण पर्वद, झारखंड, राँची को उनके पत्रांक-B-253, दिनांक-02.02.2023 के क्रम में सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।


उपायुक्त,
साहेबगंज।

EASTERN RAILWAY

No. C.490/Goods/M/Pollution/NOC/2019/Pt-1

Malda, Date:21.02.2023

**Member Secretary,
J S P C B, Ranchi.**

Sub: Compliances of JSPCB specific conditions for CTO.

Compliance status of JSPCB specific conditions for obtaining CTO of 10(Ten) nos railway goods shed/sidings under jurisdiction of Jharkhand state are enclosed herewith for your kind consideration and issuance of CTO please.

Encl. As above.

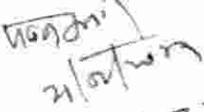
11/02/2023
21/02/2023
(PAWAN KUMAR)
Sr. Divisional Commercial Manager
Eastern Railway, Malda
Sr. Divisional Commercial Manager
Eastern Railway, Malda

Details of Goods Shed/Sidings

Name of Goods shed / Siding	Barharwa (BHW)
CTO Application No. / Date	10928846 / 04.02.2023
Amount Paid (in Rs.) / Date	Rs.4000/- 04.02.2023

Compliances of JSPCB Requirements

S No	Item description	Status	Remarks / TDC
1	Permanent boundary/wind breaking wall of a least 20ft height all along the railway siding. Length: - 500 mts	Proposed	A Composite work Proposal for 10 Nos Goods Siding including this siding of Rs. 11.5 Cr has been sent to Rail Board for 2023-24 in PH-53 (CAP). Work will be completed within one year after sanction from railway board.
2	Three tier plantation all along the boundary wall with de-silting pit. Qty: - 1500 Nos	Proposed	
3	Garland drain all along the boundary wall with de-silting pit. Length: - 600 mts	Proposed	
4	Rain water harvesting system. Qty: - 01 Nos	Proposed	
5	Fixed type water sprinklers control fugitive emission. Qty: - 30 Nos	Proposed	
6	Water foggers (Movable) to control fugitive emission. Quantity: - 01 Nos	Sanctioned	TDC : April'2023
6	Installation of PM10 analysers. Quantity: - 01 Nos	Sanctioned	TDC : April'2023


 वरिष्ठ मंडल वाणिज्य प्रबंधक
 Sr. Divisional Commercial Manager
 पूर्व रेलवे, मालदा
 Eastern Railway, Malda

Page - 2/10

Details of Goods Shed/Sidings

Name of Goods shed / Siding	Bakudih (BKLE)
CTO Application No. / Date	15404112 / 04.02.2023
Amount Paid (in Rs.) / Date	Rs. 2000/- 04.02.2023

Compliances of JSPCB Requirements

S.No.	Item description	Status	Remarks / TDC
1	Permanent boundary/wind breaking wall of a least 20ft height all along the railway siding. Length: - 500 mts	Proposed	A Composite work Proposal for 10 Nos Goods Siding including this siding of Rs.11.5 Cr has been sent to Rail Board for 2023-24 in PH-53 (CAP). Work will be completed within one year after sanction from railway board.
2	Three tier plantation all along the boundary wall with de-silting pit. Qty: - 1500 Nos	Proposed	
3	Garland drain all along the boundary wall with de-silting pit. Length: - 600 mts	Proposed	
4	Rain water harvesting system. Qty: - 01 Nos	Proposed	
5	Fixed type water sprinklers control fugitive emission. Qty :- 30 Nos	Proposed	
6	Water foggers (Movable) to control fugitive emission. Quantity: - 01 Nos	Sanctioned	TDC : April'2023
6	Installation of PM10 analysers. Quantity: - 01 Nos	Sanctioned	TDC : April'2023

प्राप्त
मालदा

वरिष्ठ मंडल वाणिज्य प्रबंधक
Sr. Divisional Commercial Manager
पूर्व रेलवे, मालदा
Eastern Railway, Malda

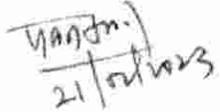
Page - 3/10

Details of Goods Shed/Sidings

Name of Goods shed / Siding	Sakrigali (SLJ)
CTO Application No. / Date	15404452 / 04.02.2023
Amount Paid (in Rs.) / Date	Rs. 9000/- 04.02.2023

Compliances of JSPCB Requirements

S.No.	Item description	Status	Remarks / TDC	
1	Permanent boundary/wind breaking wall of a least 20ft height all along the railway siding. Length - 800 mts	Proposed	A Composite work Proposal for 10 Nos Goods Siding including this siding of Rs.11.5 Cr has been sent to Rail Board for 2023-24 in PH-53 (CAP). Work will be completed within one year after sanction from railway board..	
2	Three tier plantation all along the boundary wall with de-silting pit. Qty - 2400 Nos	Proposed		
3	Garland drain all along the boundary wall with de-silting pit. Length - 800 mts	Proposed		
4	Rain water harvesting system. Qty - 02 Nos	Proposed		
5	Fixed type water sprinklers control fugitive emission. Qty - 45 Nos	Proposed		
6	Water foggers (Movable) to control fugitive emission. Quantity - 01 Nos	Sanctioned		TDC : April'2023
7	Installation of PM10 analysers. Quantity - 01 Nos	Sanctioned		TDC : April'2023


 21/04/23
 वरिष्ठ मंडल वाणिज्य प्रबंधक
 Sr. Divisional Commercial Manager
 पूर्व रेलवे, मालदा
 Eastern Railway, Malda

Details of Goods Shed/Sidings

Name of Goods shed / Siding	Karamtola (KRMA)
CTO Application No. / Date	15406277 / 04.02.2023
Amount Paid (in Rs.) / Date	Rs. 4000/- 04.02.2023

Compliances of JSPCB Requirements

S.No.	Item description	Status	Remarks / TDC
1	Permanent boundary/wind breaking wall of a least 20ft height all along the railway siding. Length: - 500 mts	Proposed	A Composite work Proposal for 10 Nos Goods Siding including this siding of Rs.11.5 Cr has been sent to Rail Board for 2023-24 in PH-53 (CAP). Work will be completed within one year after sanction from railway board.
2	Three tier plantation all along the boundary wall with de-silting pit. Qty: - 1500 Nos	Proposed	
3	Garland drain all along the boundary wall with de-silting pit. Length: - 600 mts	Proposed	
4	Rain water harvesting system. Qty: - 01 Nos	Proposed	
5	Fixed type water sprinklers control fugitive emission. Qty: - 30 Nos	Proposed	
6	Water foggers (Movable) to control fugitive emission. Quantity: - 01 Nos	Sanctioned	
6	Installation of PM10 analysers. Quantity: - 01 Nos	Sanctioned	TDC : April'2023

प्राप्त
मालदा

वरिष्ठ मंडल वाणिज्य प्रबंधक
Sr. Divisional Commercial Manager
पूर्व रेलवे, मालदा
Eastern Railway, Malda

Details of Goods Shed/Sidings

Name of Goods shed / Siding	Rajmahal (R.JL)
CTO Application No. / Date	15406527 / 04.02.2023
Amount Paid (in Rs.) / Date	Rs. 2000/- 04.02.2023

Compliances of JSPCB Requirements

S No.	Item description	Status	Remarks / TDC	
1	Permanent boundary/wind breaking wall of a least 20ft height all along the railway siding. Length: - 500 mts	Proposed	A Composite work Proposal for 10 Nos Goods Siding including this siding of Rs. 11.5 Cr has been sent to Rail Board for 2023-24 in PH-53 (CAP). Work will be completed within one year after sanction from railway board.	
2	Three tier plantation all along the boundary wall with de-silting pit. Qty: - 1500 Nos	Proposed		
3	Garland drain all along the boundary wall with de-silting pit. Length: - 600 mts	Proposed		
4	Rain water harvesting system. Qty: - 01 Nos	Proposed		
5	Fixed type water sprinklers control fugitive emission. Qty: - 30 Nos	Proposed		
6	Water foggers (Movable) to control fugitive emission. Quantity: - 01 Nos	Sanctioned		TDC: April'2023
7	Installation of PM10 analysers. Quantity: - 01 Nos	Sanctioned		TDC: April'2023

प्राप्त
 मालदा
 वरिष्ठ मंडल वाणिज्य प्रबंधक
 Sr. Divisional Commercial Manager
 पूर्व रेलवे, मालदा
 Eastern Railway, Malda

Details of Goods Shed/Sidings

Name of Goods shed / Siding	Maharajpur (MJP)
CTO Application No. / Date	15406656 / 04.02.2023
Amount Paid (in Rs.) / Date	Rs. 2000/- 04.02.2023

Compliances of JSPCB Requirements.

S.No.	Item description	Status	Remarks / TDC
1	Permanent boundary/wind breaking wall of a least 20ft height all along the railway siding. Length: - 500 mts	Proposed	A Composite work Proposal for 10 Nos Goods Siding including this siding of Rs.11.5 Cr has been sent to Rail Board for 2023-24 in PH-53 (CAP). Work will be completed within one year after sanction from railway board.
2	Three tier plantation all along the boundary wall with de-silting pit. Qty: - 1500 Nos	Proposed	
3	Garland drain all along the boundary wall with de-silting pit. Length: - 600 mts	Proposed	
4	Rain water harvesting system. Qty: - 01 Nos	Proposed	
5	Fixed type water sprinklers control fugitive emission. Qty: - 30 Nos	Proposed	
6	Water foggers (Movable) to control fugitive emission. Quantity: - 01 Nos	Sanctioned	TDC : April'2023
7	Installation of PM10 analysers. Quantity: - 01 Nos	Sanctioned	TDC : April'2023

प्राप्त
मालदा

वरिष्ठ मंडल वाणिज्य प्रबंधक
Sr. Divisional Commercial Manager
पूर्व रेलवे, मालदा
Eastern Railway, Malda

Details of Goods Shed/Sidings

Page. 7/10

Name of Goods shed / Siding	Taljhari (TLJ)
CTO Application No. / Date	15406834 / 04.02.2023
Amount Paid (in Rs.) / Date	Rs. 2000/- 04.02.2023

Compliances of JSPCB Requirements.

S.No.	Item description	Status	Remarks / TDC	
1	Permanent boundary/wind breaking wall of a least 20ft height all along the railway siding. Length: - 500 mts	Proposed	A Composite work Proposal for 10 Nos Goods Siding including this siding of Rs. 11.5 Cr has been sent to Rail Board for 2023-24 in PH-53 (CAP). Work will be completed within one year after sanction from railway board.	
2	Three tier plantation all along the boundary wall with de-silting pit. Qty: - 1500 Nos	Proposed		
3	Garland drain all along the boundary wall with de-silting pit. Length: - 600 mts	Proposed		
4	Rain water harvesting system. Qty: - 01 Nos	Proposed		
5	Fixed type water sprinklers control fugitive emission. Qty: - 30 Nos	Proposed		
6	Water foggers (Movable) to control fugitive emission. Quantity: - 01 Nos	Sanctioned		TDC : April'2023
7	Installation of PM10 analysers. Quantity: - 01 Nos	Sanctioned		TDC : April'2023

प्राप्त
मालदा

वरिष्ठ मंडल कमिश्नर प्रबंधक
Sr. Divisional Commercial Manager
पूर्व रेलवे, मालदा
Eastern Railway, Malda

Details of Goods Shed/Sidings

Name of Goods shed / Siding	Mirzachowki (MZC)
CTO Application No. / Date	15404683 / 04.02.2023
Amount Paid (in Rs.) / Date	Payment has been made for renewal of CTE/CTO but not appearing in wallet

Compliances of JSPCB Requirements.

S.No.	Item description	Status	Remarks / TDC	
1	Permanent boundary/wind breaking wall of a least 20ft height all along the railway siding. Length: - 500 mts	Proposed	A Composite work Proposal for 10 Nos Goods Siding including this siding of Rs.11.5 Cr has been sent to Rail Board for 2023-24 in PH-53 (CAP). Work will be completed within one year after sanction from railway board.	
2	Three tier plantation all along the boundary wall with de-silting pit. Qty: - 1500 Nos	Proposed		
3	Garland drain all along the boundary wall with de-silting pit. Length: - 600 mts	Proposed		
4	Rain water harvesting system. Qty: - 01 Nos	Proposed		
5	Fixed type water sprinklers control fugitive emission. Qty: - 30 Nos	Proposed		
6	Water foggers (Movable) to control fugitive emission. Quantity: - 01 Nos	Sanctioned		TDC : April'2023
7	Installation of PM10 analysers. Quantity: - 01 Nos	Sanctioned		TDC : April'2023

प्राप्त
२/१/२३
वरिष्ठ मंडल वाणिज्य प्रबंधक
Sr. Divisional Commercial Manager
पूर्व रेलवे, मालदा
Eastern Railway, Malda

Details of Goods Shed/Sidings

Name of Goods shed / Siding	Tinpahar (TPH)
CTO Application No. / Date	15406389 / 04.02.2023
Amount Paid (in Rs.) / Date	Payment has been made for renewal of CTE/CTO but not appearing in wallet

Compliances of JSPCB Requirements.

S.No.	Item description	Status	Remarks / TDC	
1	Permanent boundary/wind breaking wall of a least 20ft height all along the railway siding. Length: - 500 mts	Proposed	A Composite work Proposal for 10 Nos Goods Siding including this siding of Rs 11.5 Cr has been sent to Rail Board for 2023-24 in PH-53 (CAP). Work will be completed within one year after sanction from railway board.	
2	Three tier plantation all along the boundary wall with de-silting pit. Qty: - 1500 Nos	Proposed		
3	Garland drain all along the boundary wall with de-silting pit. Length: - 600 mts	Proposed		
4	Rain water harvesting system. Qty: - 01 Nos	Proposed		
5	Fixed type water sprinklers control fugitive emission. Qty: - 30 Nos	Proposed		
6	Water foggers (Movable) to control fugitive emission. Quantity: - 01 Nos	Sanctioned		TDC : April'2023
7	Installation of PM10 analysers. Quantity: - 01 Nos	Sanctioned		TDC : April'2023


 21/02/2023
 वरिष्ठ मंडल वाणिज्य प्रबंधक
 Sr. Divisional Commercial Manager
 पूर्व रेलवे, मालदा
 Eastern Railway, Malda

Details of Goods Shed/Sidings

Name of Goods shed / Siding	Sahebganj (SBG)
CTO Application No. / Date	10928666 / 06.08.2021
Amount Paid (in Rs.) / Date	(Reflecting only Rs. 1/-) 06.08.2021

Compliances of JSPCB Requirements.

S.No.	Item description	Status	Remarks / TDC	
1	Permanent boundary/wind breaking wall of a least 20ft height all along the railway siding. Length: - 800 mts	Proposed	A Composite work Proposal for 10 Nos Goods Siding including this siding of Rs.11.5 Cr has been sent to Rail Board for 2023-24 in PH-53 (CAP). Work will be completed within one year after sanction from railway board.	
2	Three tier plantation all along the boundary wall with de-silting pit. Qty: - 2400 Nos	Proposed		
3	Garland drain all along the boundary wall with de-silting pit. Length: - 800 mts	Proposed		
4	Rain water harvesting system. Qty: - 02 Nos	Proposed		
5	Fixed type water sprinklers control fugitive emission. Qty: - 45 Nos	Proposed		
6	Water foggers (Movable) to control fugitive emission. Quantity: - 01 Nos	Sanctioned		TDC: April'2023
7	Installation of PM10 analysers. Quantity: - 01 Nos	Sanctioned		TDC: April'2023

प्राप्त
21/07/2023
वरिष्ठ मंडल वाणिज्य प्रबंधक
Sr. Divisional Commercial Manager
पूर्व रेलवे, मालदा
Eastern Railway, Malda



JHARKHAND STATE POLLUTION CONTROL BOARD

Annexure - H 32

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

By email/Speedpost

Hon'ble NGT Matter
Time Bound (Urgent)

Ref. No:- B-371

Ranchi, Dated:- 23/02/2023

From,

Shashikar Samanta,
Chairman.

To,

The Deputy Commissioner,
Sahebganj.
The Superintendent of Police,
Sahebganj.

Sub: Direction under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 an under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 – Regarding.

Whereas, in exercise of the powers vested under section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention & Control of Pollution) Act, 1981 the Divisional Railway Manager, Malda Division, Eastern Railway was directed to ensure that the Railway Sidings / Goods Sheds in the Sahebganj district should be operated only after obtaining the valid CTO from the Board vide Board's Ref. No. B-209, dated 27/01/2023.

Whereas, during the site visit dated 20/02/2023 of the Monitoring Committee (Member Secretary, JSPCB is also a member) constituted in compliance of the order dated 23/08/2022 of the Hon'ble NGT in O. A. No. 23/2017/EZ, when the committee visited Sahibganj (Malgodown) Railway Siding and Mirzachouki Railway Siding it seemed from the site conditions that these Railway sidings were operational.

Now, therefore, in view of the above and in exercise of the powers vested under section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention & Control of Pollution) Act, 1981, it is hereby, directed to ensure that the Railway Sidings / Goods Sheds located in the Sahebganj district should not be operated without obtaining the valid CTO from the Board.


(Shashikar Samanta)
Chairman

Memo No. B-371

Ranchi, dated. 23/02/2023

Copy to: The Regional Officer, JSPCB Regional Office – Cum – Laboratory, Dumka for information and necessary action.


(Yatindra Kumar Das)
Member Secretary

Memo No. B-371

Ranchi, dated. 23/02/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Govt. of Jharkhand for information and necessary action please.


(Yatindra Kumar Das)
Member Secretary

Site Visit Report of the Monitoring Committee constituted vide Notification No. 3587 dated 07/12/2022 of Forest, Environment and Climate Change Department, Govt. of Jharkhand w.r.t. the order dated 23/08/2022 passed by the Hon'ble NGT, PB, New Delhi in O. A. No. 23/2017/EZ and other related matters.

1. BACKGROUND

As per the decision taken in the 3rd meeting of the Monitoring Committee held on 07/02/2023, the site visit and review meeting with the district officials of Sahebganj was to be scheduled in the 3rd or 4th week of February, 2023.

2. SITE VISIT

In compliance to the abovementioned decision taken in the 3rd meeting of the monitoring Committee held on 07/02/2023 a site visit of Stone Crusher / Stone Mine / Railway Siding at Sahebganj was carried out on 20/02/2023 with the following members:

- a) Sri L. Khiangte, Additional Chief Secretary, Forest, Environment and Climate Change Department, Government of Jharkhand – cum – Chairman, Monitoring Committee.
- b) Sri Aboobacker Siddique P, Secretary, Mines and Geology Department, Government of Jharkhand.
- c) Sri Yatindra Kumar Das, Member Secretary, Jharkhand State Pollution Control Board.
- d) Sri Ram Niwas Yadav, Deputy Commissioner - cum - Chairman, District Environment Committee (DEC), Sahebganj.
- e) Sri Kumar Manibhushan, Consulting Executive, JSPCB.
- f) Sri Ritesh Raj Tigga, OSD to Mines Commissioner, Mines and Geology Department, Government of Jharkhand.
- g) Inspector of Factories, Sahebganj Circle, Sahebganj (Representative of Chief Inspector of Factories, Jharkhand).

2.1 FIELD INSPECTION

a) Sahebganj (Malgodown) Railway Siding, Sahebganj.

- When the site was visited the loading and unloading of the goods was not taking place. When enquired, Sri Sujit Kumar, Assistant Divisional Railway Manager (ADRM), Malda Division, Eastern Railways stated that on an average about 35 - 40 rakes are being loaded from the said railway siding in a month.

- It was informed by the ADRM that at present the railway siding is not having valid CTO. However, the railways have applied for the same and it is pending with the JSPCB. In response to the same the Regional Officer, JSPCB Regional Office – Cum – Laboratory, Dumka informed that as the Railway Sidings fall under the Green category of industries and the combined CTE and CTO is issued for such type of industry. After, the expiry of the Combined consent renewal CTO is issued. It was informed that the Combined Consent application of the Sahebganj Goods Shed was rejected in September, 2022. After that the Unit did not apply for Consent. The complete details w.r.t. the rejected application of the Unit will be provided later. The status of all railway siding situated in Sahebganj district as provided by the Regional Officer, JSPCB Regional Office – Cum – Laboratory, Dumka is attached as Annexure - I.
- The Member Secretary, JSPCB informed that in exercise of the powers vested under section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention & Control of Pollution) Act, 1981 the DRM, Malda Division, Eastern Railways was directed to ensure that the Railway Sidings / Goods Sheds in the Sahebganj district should be operated only after obtaining the valid CTO from the Board vide Board's Ref. No. B-209, dated 27/01/2023.
- No Boundary Wall / Wind Breaking Wall found at the site.
- Stone Chips were found dumped on the platform with labourers (Approx. 20 in nos.) waiting for loading in the railway wagons.
- Two rakes were found at the site, when enquired it was informed by the railways representative that stone chips are being loaded in one rake and the unloading of cement bags was being done in the other rake.
- Saplings were planted in one corner of the railway siding and the railways representative informed that it is planned to plant saplings in three rows all along the boundary of the railway siding.
- Housekeeping of the railway siding was not proper.
- Haul (Approach) road was kutchra and neither sprinklers were installed nor was sprinkling being done with vehicle mounted sprinklers.
- A vehicle mounted mist sprinkler was there at the railway siding, the railway representative stated that the mist sprinkler is used when loading and unloading of the stone chips is being done.
- It was informed by the railway representative that a proposal of 11.5 Crores for 10 railway sidings for permanent boundary / wind breaking wall of atleast 20 ft height all along the railway siding, three tier plantation all along the boundary wall with de-silting pit, garland drain all along the boundary wall with de-silting pit and Rain Water Harvesting System

(RWHS) has been sent in November 2022 to the Railway Board for 2023-24 and these works will commence as soon as the approvals and sanctions are obtained.

- It was also informed that fixed type water sprinklers / foggers on all roads and sidings to control fugitive emission and installation of PM₁₀ Analyzers have been sanctioned and it is expected to be Operational by April, 2023.

Directions issued: -

- 1) To provide the scaled layout plan of all the railway sidings clearly indicating the proposed boundary / wind breaking wall, site of installation of PM10 Analysers, installation point of fixed water sprinklers, three tier plantations, garland drains and desilting pits, RWHS with their dimensions, timeline for completion along with the budgetary provisions for the same and submit it to the Deputy Commissioner – cum – Chairman, District Environment Committee, Sahebganj.
- 2) To construct the pucca haul (approach) road and maintain proper housekeeping.
- 3) To use water sprinklers on the haul (approach) road.
- 4) MS, JSPCB and DC, Sahebganj to ensure that the directions issued by the JSPCB vide Ref. No. B-209 dated 27/01/2023 for ensuring that the Railway Sidings / Goods Shed in the Sahebganj district should be operated only after obtaining the valid CTO from the Board should be enforced strictly.

b) M/s Dilip Buildcon Limited (Crusher Plant), Ambadiha, Sahebganj.

- When the site was visited the crushing activities was going on.
- It was informed by Sri Bhanu Pratap Singh, Project Manager that the Unit has installed an artificial sand making machine with capacity of 70 TPH. It was further informed that the stone dust of < 10mm size is directly fed into the machine and it separates the particles of 8mm – 4.75mm which is called as the artificial sand and its percentage is about 90-93 % of the stone dust and rejects the particles of size less than 4.75 mm which is 7-10 % of the stone dust and is being used for filler material in road construction projects or mine filling.
- Sri Bhanu Pratap Singh, Project Manager further informed that this technology has been certified by the IIT, Kharagpur and NHAI has also allowed this to be used in its project and the complete Unit has been established for using this artificial sand in the Ganga Bridge Project which is being taken up by the Company.
- Framed Boundary Wall / Wind Breaking Wall of almost 10 ft. height were found at the site.
- Stone Chips were found in the campus.
- Plantation was found around the periphery of the crusher.
- Housekeeping of the unit's premises was proper.
- Haul (Approach) road was pucca.
- A mist sprinkler was installed at site and was found operational.

- Static sprinklers were found installed at site and along the internal road and were operational.
- Conveyor belts, crushing section and screen were found covered.
- PM₁₀ Analyzer was found installed at site and was operational.

Directions issued: -

- 1) To increase the plantation density in open areas and do three tier plantations along the boundary and ensure maintenance of plants.
- 2) To keep the height of the finished goods lower than the height of boundary wall / wind-breaking walls.

c) Shri Shyam Stone Works (Stone Crusher), Marikuti, Sahebganj.

- When the site was visited the crushing activities was going on.
- Permanent Boundary Wall / Wind Breaking Wall made of bricks of 12 ft. height of approx 1600 feet was found at the site.
- Stone Chips were found in the campus.
- New plantation was found around the periphery of the crusher.
- Housekeeping of the unit's premises was proper.
- Haul (Approach) road was pucca.
- A mist sprinkler was installed at site and was found operational.
- Static sprinklers (15 in nos.) were found installed at site and along the internal road and were operational.
- Conveyor belts, crushing section and screen were found covered.
- PM₁₀ Analyzer was found installed at wrong place at site.
- Bag filter was in the process of being installed.
- A separate Hazardous Waste storage room was found constructed inside the Unit's premises.

Directions issued: -

- 1) To shift the PM₁₀ Analyzer at appropriate site as per the CPCB guidelines.
- 2) To increase the plantation density in open areas and do three tier plantations along the boundary and ensure maintenance.
- 3) To keep the height of the finished goods lower than the height of boundary wall / wind-breaking walls.

d) M/s Black Stone Works (Stone Mines), Deshpokhariya and Amjhor, Sahebganj.

- When the site was visited the mining activities was not going on.
- Boundary demarcation was found at the site.
- Stone boulders were found in the mine premises.

- New plantation was found around the periphery of the mines.
- Haul (Approach) road was kutcha.
- Vehicle mounted water sprinkler was found at site.
- Mining in bench pattern was found from one side.
- No fixed type water sprinkler was found.

Directions issued: -

- 1) To increase the plantation density and do three tier plantations along the boundary.
- 2) To do the mining as per the bench pattern as given in the Approved Mining Plan.
- 3) To install fixed type water sprinklers along haul road and dusty areas.

e) Mirzachouki Goods Shed, Sahebganj.

- When the site was visited the loading and unloading of the goods was not taking place. When enquired, the railway representative stated that on an average about 35 - 40 rakes are being loaded from the said railway siding in a month.
- It was informed by the railway representative that at present the railway siding is not having valid CTO. However, the railways have applied for the same and it is pending with the JSPCB. In response to the same the Regional Officer, JSPCB Regional Office – Cum – Laboratory, Dumka informed that the combined consent was issued to the Unit vide JSPCB Ref. No. JSPCB/HO/RNC/CTE/CTO-8386613/2022/2 dated 19.04.2022 which was valid upto 30.06.2022. However, the Unit was to apply for renewal of the consent 120 days prior to the date of expiry of the consent. No renewal application of the Unit has been received by the Board till date.
- The Member Secretary, JSPCB informed that in exercise of the powers vested under section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention & Control of Pollution) Act, 1981 the DRM, Malda Division, Eastern Railways was directed to ensure that the Railway Sidings / Goods Sheds in the Sahebganj district should be operated only after obtaining the valid CTO from the Board vide Board's Ref. No. B-209, dated 27/01/2023.
- No Boundary Wall / Wind Breaking Wall found at the site.
- Housekeeping of the railway siding was not proper.
- Haul (Approach) road was kutcha.
- Stone Chips were found dumped along the siding on both sides in the stretch of approx 250 m length. However, loading and unloading action were not taking place.
- One rake was found at the site, when enquired it was informed by the railways representative that stone chips are being loaded in the rake.
- It was informed by the railway representative that a proposal of 11.5 Crores for 10 railway sidings for permanent boundary / wind breaking wall of atleast 20 ft height all along the

railway siding, three tier plantation all along the boundary wall with de-silting pit, garland drain all along the boundary wall with de-silting pit and Rain Water Harvesting System (RWHS) has been sent in November 2022 to the Railway Board for 2023-24 and these works will commence as soon as the approvals and sanctions are obtained.

- It was also informed that fixed type water sprinklers / foggers on all roads and sidings to control fugitive emission and installation of PM₁₀ Analyzers have been sanctioned and it is expected to be Operational by April, 2023.

Directions issued: -

- 1) To provide the scaled layout plan of all the railway sidings clearly indicating the proposed boundary / wind breaking wall, site of installation of PM₁₀ Analysers, installation point of fixed water sprinklers, three tier plantations, garland drains and desilting pits, RWHS with their dimensions, timeline for completion along with the budgetary provisions for the same and submit it to the Deputy Commissioner – cum – Chairman, District Environment Committee, Sahebganj.
- 2) MS, JSPCB and DC, Sahebganj to ensure that the directions issued by the JSPCB vide Ref. No. B-209 dated 27/01/2023 for ensuring that the Railway Sidings / Goods Shed in the Sahebganj district should be operated only after obtaining the valid CTO from the Board and enforce the same strictly.
- 3) To construct the pucca haul (approach) road and maintain proper housekeeping.
- 4) To use Mist sprinkler while loading of goods.
- 5) To use water sprinklers on the haul (approach) road.

f) M/s Star Stone Works (Stone Crusher), Marikuti, Sahebganj.

- When the site was visited the crushing activities was not going on.
- The Munshi present at the site informed and produced the copy of CTO issued by the JSPCB vide Ref No. JSPCB/HO/RNC/CTO-11554034/2022/301, Dated: 2022-03-14 valid till 31/12/2023.
- Proper Boundary Wall / Wind Breaking Wall were not found at the site. The corroded Iron Sheets needed repair / replacement.
- Some stone chips were found in the campus.
- New plantation (approx 50 in nos.) was found along the boundary of the crusher almost half of which were found dead.
- Housekeeping of the unit's premises was not proper.
- Haul (Approach) road was pucca.
- Static sprinklers were neither found installed at site nor along the internal road.
- Conveyor belts, crushing section and screen were not found properly covered.

Directions issued: -

- 1) The Unit was sealed on the spot by the concerned Circle Officer, Mandrodue to the non-compliance observed by the inspection team.
- 2) To increase the plantation density in open areas and do three tier plantations along the boundary.
- 3) To do the compliance as per the conditions of CTO and to follow the recommendations of the Expert and Joint Committee.

g)Other observations

- On way to Mirzachouki Railway Siding the Committee visited two sites where the illegal crushers were demolished.

3. REVIEW MEETING

A Review Meeting in the Chairmanship of the Additional Chief Secretary, Forest, Environment and Climate Change Department, Government of Jharkhand – cum – Chairman, Monitoring Committee was held in the Conference Hall of the Collectorate Building, Sahebganj with the officials of the Sahebganj District Administration and the various stakeholders. The Minutes of the said Review Meeting is attached as Annexure – II.

4. PHOTOGRAPHS



Covered Crushing Section and conveyor belt of Sri Shyam Stone Works, Marikuti, Sahebganj.



Hazardous Waste Storage Shed in Sri Shyam Stone Works, Marikuti, Sahebganj.



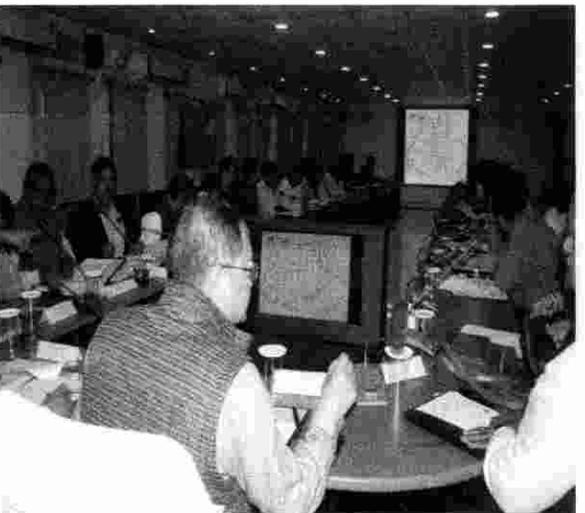
Bench pattern mining in M/s Black Stone Works, Deshpokhariya and Amjhuri, Sahebganj.



Star Stone Works, Marikuti, Sahebganj being sealed by the Circle Officer, Mandro, Sahebganj.



Dismantled illegal Stone Crusher along the Sahebganj - Mirzachouki Road.



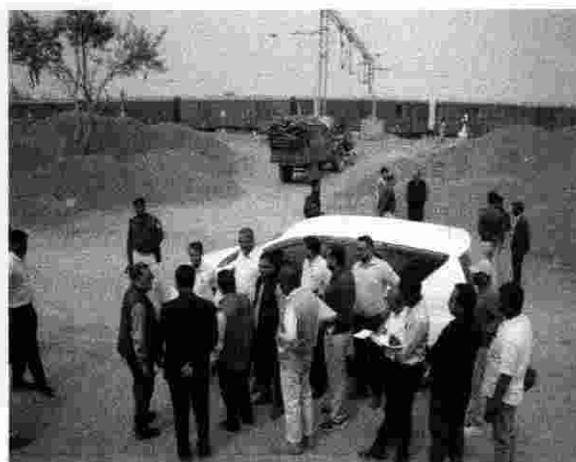
Review Meeting being held on 20/02/2023 in Collectorate Conference Hall, Sahebganj with district officials and various stakeholders.



Review Meeting being held on 20/02/2023 in collectorate conference hall Sahebganj with district officials and various stakeholders.



Stone chips dumped at Mirza chouki Goods Shed for loading in closed railway wagons.



Closed Railway Wagon and stone chips at Mirzachouki Goods Shed.



Improper plantation and storage of stone boulders at M/s Star Stone works, Marikuti, Sahebganj.



Backfilling of mine being done by over burden at M/s Black Stone Works Deshpokhariya and Amjhuri, Sahebganj.



Bag House being installed at Sri Shyam Stone Works, Marikuti, Sahebganj.



Mist canon gun installed at Sri Shyam Stone Works, Marikuti, Sahebganj.



Enclosed crusher plant of M/s DilipBuildcon Limited, Ambadiha, Sahebganj.

(Handwritten signature)
21/02/23

(Kumar Manibhushan)
Consulting Executive,
SPCB, Jharkhand

(Handwritten signature)
21/02/23

(Ritesh Raj Tigga)
OSD to Mines Commissioner,
Mines and Geology Department,
Government of Jharkhand.

(Handwritten signature)
24/2/23

(Ram Niwas Yadav)
Deputy Commissioner - Cum -
Chairman, DEC,
Sahebganj.

(Handwritten signature)

(Yatindra Kumar Das)
Member Secretary,
SPCB, Jharkhand.

(Handwritten signature)

(Aboobacker Siddique P)
Secretary,
Mines and Geology Department,
Govt. of Jharkhand.

(Handwritten signature)
21/02/23

(L. Kiangte)
Additional Chief Secretary
Forest, Environment & Climate
Change Department,
Govt. of Jharkhand - Cum -
Chairman, Monitoring Committee

Annexure - I**The details of Consent status of Railway Sidings / Goods Shed of Sahebganj**

S. N.	Name of Railway Siding / Goods Shed	Ref. No. & Validity of last CTO	No. of days of operation without CTO (Till 20.02.2023)	Required date of application	Date of renewal application with fees.
1.	Sahebganj Goods Shed	Re. No. JSPCB/HO/RNC/CTE/CTO1 0928666/2022/4 Date 21.09.2022, Rejected	Whole time when the Unit was in operation.	Not Applicable	Not Applied
2.	Barharwa Goods Shed	Ref. No. JSPCB/RO/DMK/CTE/CTO8 386030/2020/53 dated 22.12.2020, Valid upto 30.06.2021	600	01.03.2021	Application No. 10928846, dated 17.02.2023
3.	Bakudih Goods Shed	Ref. No. JSPCB/RO/DMK/CTE/CTO8 386175/2020/56 Dated 24.12.2020, Valid upto 30.06.2021	600	01.03.2021	Application No. 15404112, dated 17.02.2023
4.	Sakrigali Goods Shed	Ref. No. JSPCB/HO/RNC/CTE/CTO-8386496/2022/4 dated 25.04.2022, Valid upto 30.06.2022	235	01.03.2022	Application No. 15404452, dated 13.02.2023
5.	Karamtola Goods Shed	Ref. No. JSPCB/RO/DMK/CTE/CTO8 386668/2020/54 date 22.12.2020, Valid upto 30.06.2021	600	01.03.2021	Application No. 15406277, dated 17.02.2023
6.	Rajmahal Goods Shed	Ref. No. JSPCB/HO/RNC/CTE/CTO8 386341/2020/16 date 22.12.2020 valid upto 30.06.2021	600	01.03.2021	Application No. 15406527, dated 17.02.2023
7.	Maharajpur Goods Shed	Ref. No. JSPCB/RO/DMK/CTE/CTO8 386445/2020/55 date 24.12.2020, valid upto 30.06.2021	600	01.03.2021	Application No. 15406656, dated 17.02.2023
8.	Taljhari Goods Shed	Ref. No. JSPCB/RO/RNC/CTE/CTO1 2168021/2022/66 date 29.05.2022 valid upto 31.12.2022	51	01.09.2022	Application No. 15406834, dated 17.02.2023

9.	Mirzachouki Goods Shed	Ref. No. JSPCB/HO/RNC/CTE/CTO- 8386613/2022/2 date 19.04.2022 Valid upto 30.06.2022	235	01.03.2022	Not Applied
10.	Tinpahar Goods Shed	Ref. No. JSPCB/HO/RNC/CTE/CTO8 386283/2021/13 date 27.12.2021 valid upto 30.06.2022	235	01.03.2022	Not applied

Minutes of Review Meeting held on 20/02/2023 in the Conference Hall of the Collectorate Building, Sahebganj with the officials of the Sahebganj District Administration and the stakeholders for compliance of the directions issued vide order dated 23/08/2022 in O.A. No. 23/2017/EZ and other related matters by the Hon'ble NGT, Principal Bench, New Delhi.

Attendees:

- i. Sri L. Khiangte, Additional Chief Secretary, Forest, Environment and Climate Change Department, Government of Jharkhand.
- ii. Sri Aboobacker Siddique P, Secretary, Mines and Geology Department, Government of Jharkhand.
- iii. Sri Yatindra Kumar Das, Member Secretary, Jharkhand State Pollution Control Board.
- iv. Sri Ram Niwas Yadav, Deputy Commissioner, Sahebganj – cum – Chairman, District Environment Committee (DEC), Sahebganj.
- v. Sri Manish Tiwari, Divisional Forest Officer, Sahebganj.
- vi. Sri K. K. Pathak, Regional Officer, JSPCB Regional Office, Dumka.
- vii. Sri Sujit Kumar, ADRM, Malda Division, Eastern Railways.
- viii. Sri Pawan Kumar, Senior DCM, Malda Division, Eastern Railways.
- ix. Sri Vinay Kumar Mishra, Additional Collector, Sahebganj.
- x. Sri Roushan Sah, Sub-Divisional Officer, Rajmahal.
- xi. Sri Rahul Ji Anand Ji, Sub-Divisional Officer, Sahebganj.
- xii. Sri Bibhuti Kumar, District Mining Officer, Sahebganj.
- xiii. Sri Santosh Garg, District Transport Officer, Sahebganj.
- xiv. S.D.P.O., Rajmahal.
- xv. S.D.P.O., Sahebganj.
- xvi. S.D.P.O., Barharwa.
- xvii. Executive Engineer, Electrical, Sahebganj.
- xviii. Inspector of Factories, Sahebganj Circle, Sahebganj.
- xix. Sri Ritesh Raj Tigga, OSD to Mines Commissioner, Mines and Geology Department, Government of Jharkhand.
- xx. Sri Kumar Manibhushan, Consulting Executive, JSPCB.
- xxi. All Circle Officers of Sahebganj district.
- xxii. All Police Station Incharge of Sahebganj District.
- xxiii. Owners / representative of Mines and Crusher Units.

1. At the outset of the meeting the Chairman of the Monitoring Committee briefed the members about the three Original Applications filed before the Hon'ble NGT relating to enforcement of environmental norms in the operation of quarrying and crushing units in Rajmahal hills of the Vindhya Mountains, District Sahebganj, Jharkhand. All the three matters involve identical issues and are being dealt with together.
2. A power-point presentation was delivered by the Deputy Commissioner, Sahebganj on behalf of the District Administration and the details of action taken by the District Administration and District Task Force (Mining) was presented. It was further, informed that the allowable Crushing Capacity in the grids which were having negative carrying capacity (i.e. Grid 1, 3, 4 & 7) have been achieved by either demolishing or sealing the Crusher Units. The details presented during presentation are as below: -

Grid Wise Status of Crushers							
Grid ID	Stone Crushing Capacity (TPD)	Allowable Crushing Capacity (TPD)	Present Capacity (TPD)	Reduced Capacity (TPD)	Number of Crusher	Closed / dismantled / sealed Crusher	Working Crusher
1	11162	6760	4254.8	6907.2	61	28	33
3	8319	6663	4206	4113	22	13	9
4	6980	6742	6200	780	05	02	03
7	9582	5283	623.4	8958.6	29	24	05

Grid Wise Status of Mines							
Grid ID	Mining Capacity (TPD)	Allowable Mining Capacity (TPD)	Present Capacity (TPD)	Reduced Capacity (TPD)	Number of Mines	Closed Mines	Working Mines
1	5382	5357	1630	3752	10	04	06
3	6201	6183	4467	1734	09	06	03
4	2656	2655	2080.49	575.51	05	03	02
7	1135	1128	200	935	02	01	01

3. The Inspector of Factories, Sahebganj Circle, Sahebganj informed that there are 108 crushers which have taken Factory License from the Competent Authority. It was further informed that the Factory License to crushers is issued for 10 years and in case of the crushers which are for specific purpose (i.e. for road construction projects), to those units Factory license may be issued for 3 or 5 years.
4. The Assistant Divisional Railway Manager, Malda Division, Eastern Railways informed that they have applied for CTO for all the railway sidings (10 in nos) situated in Sahebganj district. It was further informed that a proposal of 11.5 Crores for permanent boundary / wind breaking wall of atleast 20 ft height all along the railway siding, three tier plantation all along the

boundary wall with de-silting pit, garland drain all along the boundary wall with de-silting pit and Rain Water Harvesting System (RWHS) has been sent in November 2022 to the Railway Board for 2023-24 and these works will commence as soon as the approvals and sanctions are obtained. Furthermore, it was also informed that fixed type water sprinklers / foggers on all roads and sidings to control fugitive emission and installation of PM₁₀ Analyzers has been sanctioned and it is expected to be commenced by April, 2023.

5. The District Mining Officer, Sahebganj informed that due to various irregularities the mining lease of 18 (eighteen) stone mines have been cancelled by the Competent Authority. It was ensured by him that no illegal mining is going on and a regular check is being done by the District Task Force (Mining, Sahebganj). It was further informed that FIRs have been lodged against the defaulters on account of illegal mining, transportation etc. However, details such as legal provisions under which FIRs were lodged, how many charges were framed and how many final reports were sent could not be provided. It was informed that the Superintendent of Police, Sahebganj was on leave, however, the Sub-divisional Police Officer, Rajmahal; Sub-divisional Police Officer, Barharwa and Sub-divisional Police Officer, Sahebganj were present in the meeting as his representative. The Chairman, Monitoring Committee directed the Sub-divisional Police Officers to submit the report as required to the District Task Force (Mining), Sahebganj.
6. The Executive Engineer, Electric Supply Division, Sahebganj informed the Committee that the power supply of 86 Units were disconnected by them due to the various reasons such as either their CTO had expired or the Units were dismantled / sealed by the District Task Force(Mining).
7. The Member Secretary, JSPCB informed that a Reporting Format has been prepared by the Committee for monitoring the compliance status of the stone mining and crushing activities as per the directions of the Hon'ble NGT.
8. The Additional Chief Secretary, Forest, Environment and Climate Change Department, Government of Jharkhand – cum – Chairman, Monitoring Committee informed that BIT, Sindri was requested and has agreed for preparation of the Comprehensive Environment Management Plan and to do the study for carrying out the cost of restoration of the actual damage and apportionment assessment in line with the recommendation of the Expert Committee. It was further requested to the Deputy Commissioner, Sahebganj to provide all necessary support to BIT, Sindri for carrying out the abovesaid studies.

9. The Chairman of the Monitoring Committee asked the stakeholders to present their viewpoints / observations / suggestions etc. with the officials present there. The details of the same is as below: -
- a) Sri C. P. Sinha, Secretary, Stone Merchant's Association, Sahebganj stated that CTE / CTO is not being granted to the stone mines / crushers in the Sahebganj district. The Member Secretary, JSPCB replied that the CTO to the stone mines / crushers which are compliant are being granted by the JSPCB. Decision w.r.t. grant of CTE to the stone mines / crushers in the grids where negative carrying capacity is there will be taken after submission of the final report by BIT, Sindri.
 - b) Sri Ved Khudania, Proprietor, M/s Tamanna Stone Works, informed that his Unit has been made compliant but still his CTO application is pending. It was further asked that, some Units are getting CTO for three months only, whereas, some Units are getting CTO for 2-3 years. The Regional Officer, JSPCB Regional Office – Cum – Laboratory, Dumka replied that the said Unit has been inspected by him in the last week and he will be forwarding his recommendation to the JSPCB headquarters within a week. The Member Secretary, JSPCB replied that the crusher Units with capacity > 100TPH which have complied the conditions except the installation of Bag House as a pollution control equipment have been given three months' time for installing the same, so, their CTO is being granted only for three months. Other Units which are found compliant their CTO is granted for a period of maximum 5 years based on their application.
 - c) Sri Prashant Pandey, Proprietor, M/s Vidyarthi Stone Works, requested that the CTO in the Grids where negative carrying capacity is there, may be granted till the maximum permissible limit in that grid. The Member Secretary, JSPCB replied that the stone mines / crushers which will be found compliant, CTO may be issued to them till the permissible limit in that grid on the basis of the inspection report and recommendation of the Regional Officer, JSPCB Regional Office – Cum – Laboratory, Dumka.
 - d) It was further informed by Sri C. P. Sinha, Secretary, Stone Merchant's Association, Sahebganj that the stone mines / crusher owners have purchased / hired vehicle mounted water sprinklers for sprinkling to suppress the dust generated during transportation of the stone chips / boulders on the common haul (approach) roads of approx 2.5 km situated in the cluster area of Mahadeoganj, Sahebganj.

After deliberations and discussions, the Chairman of the Monitoring Committee gave the following directions: --

1. To provide the updated list of Stone Crushers which have taken Factory License from the Competent Authority along with the date of issuance and expiry of such license.

(Action By: Inspector of Factories, Sahebganj)

2. To provide the scaled layout plan of each railway siding clearly indicating the proposed boundary / wind breaking wall, site of installation of PM10 Analysers, installation point of fixed water sprinklers, three tier plantations, garland drains and desilting pits, RWHS with their dimensions and proposed timeline for completion of the same along with the budgetary provisions for the same within a week and submit it to the Deputy Commissioner – cum – Chairman, District Environment Committee, Sahebganj.

(Action By: ADRM, Malda Division, Eastern Railways)

3. To monitor the compliance of the orders of the Hon'ble NGT and other statutory requirements as per the direction given by the JSPCB vide letter no. B-206 dated 27/01/2023. The Reporting Format should be utilized for this and report about the details of the charge sheet and final reports of the FIRs lodged.

(Action By: Deputy Commissioner – cum – Chairman, DEC, Sahebganj)

4. To provide the list of FIRs lodged after 23/08/2023 against the violators along with the complete details and its present status and submit the monthly status report of the same before the District Task Force (Mining), Sahebganj also.

(Action By: Superintendent of Police, Sahebganj)

5. To ensure that the directions issued by the JSPCB vide Ref. No. B-209 dated 27/01/2023 for ensuring that the Railway Sidings / Goods Shed in the Sahebganj district should be operated only after obtaining the valid CTO from the Board and enforce the same strictly.

(Action By: MS, JSPCB & DC, Sahebganj)

6. The Deputy Commissioner – cum – Chairman, DEC, Sahebganj was directed to place the Monthly Reporting Format before the District Environment Committee for their observations and necessary action. It was further directed to provide the Action Taken Report and observations to the Monitoring Committee.

(Action By: Deputy Commissioner – cum – Chairman, DEC, Sahebganj)

7. To provide the complete details (i.e. Name of mine & occupier, location, area, date of cancelation of mining lease etc.) of the 18 stone mines whose mining lease has been canceled by the Competent Authority due to various irregularities.

(Action By: District Administration)

8. To provide the complete details of Units (i.e. Name of Unit & occupier, location, date & reason of power supply disconnection etc.) whose power supply was disconnected with the complete details

(Action By: Executive Engineer, Electric Supply Division, Sahebganj)

9. The committee took note of the information shared by Sri C. P. Sinha, Secretary, Stone Merchant's Association, Sahebganj (details in point 9 (d)) and praised the efforts. It was suggested by the Committee that this practice should also be adopted in other cluster areas and similarly plantation may also be done along the common haul (approach) roads.

(Action By: District Administration)

The meeting concluded with the vote of thanks to the Chairman.

Sd/-

(L. Kiangte)

Additional Chief Secretary

Forest, Environment & Climate Change Department,

Govt. of Jharkhand – Cum –

Chairman, Monitoring Committee

Memo No-7/Praya.Pradu (Vad)-13/2019- 684 Ranchi, dated- 24.2.23

E-mail Copy to: Secretary, Mines & Geology Department, Jharkhand/Director, Mines, Mines & Geology Department, Jharkhand/Member Secretary, Jharkhand State Pollution Control Board, Ranchi/Deputy Commissioner, Sahebganj/Chief Inspector of Factories, Jharkhand for information & necessary action.


(Raju Kanjan Roy)

Joint Secretary,

Forest, Environment & Climate Change Department,
Government of Jharkhand.



DEPARTMENT OF CIVIL ENGINEERING

Accredited by National Board of Accreditation (NBA)

B. I. T. SINDRI, DHANBAD – 828 123

Higher and Technical Education Department
(Government of Jharkhand)



Email: rvsingh.civil@bitsindri.ac.in

Mobile no. – 62018 77718

Letter No: - 81

Date: - 25.02.2023

To,
The Member Secretary
Jharkhand State Pollution Control Board,
Ranchi, Jharkhand.

Sir,

As per the duty assigned by the Additional Chief Secretary, Forest, Environment & Climate Change Department, GoJ, Ranchi during the meeting held in SKIPA, Ranchi,

Following proposal is being submitted for consideration,

Scope Work :-

1. Prepare action plan to remedy the air pollution in the area
2. Restoring the degraded area (identification & specific restoration plan)
3. Fixing Accountability of past violators
4. Monitoring plan (fortnightly monitoring plan)
5. Restoration of mined out areas
6. Measures to stop polluting activities with the help of state PCB, any other regulatory authority
7. To prepare findings, observations and recommendations for further action.

• Data Required for calculation: -

1. Total load of Particulate Emissions (PM_{10} & $PM_{2.5}$) beyond prescribed limits.
2. Environmental Price of Particulate Emissions (PM_{10} & $PM_{2.5}$).
3. Mixing height of air in the affected Site.
4. Area of the affected site.
5. Area of Ambient Air Monitoring.
6. Average wind speed.

• Data Required for preparation of Construction Environmental Management Plan (CEMP): -

1. Details of Human Settlements.
2. Details of Clusters of Stone Mines / Crushers.
3. Details of Railway Sidings.
4. Details and number of existing and operational Stone Mines / Crushers.

5. Details of Transportation of the Stone.
6. Details of existing monitoring mechanism.
7. Sample copy (5 copies each) of Environmental Clearance, CTE and CTO accorded to different types of stone mines / crushers / railway sidings etc.
8. Details of restoration measures being adopted at present, if any.

Timeline:-

S. N.	Action	Timeline
1.	Site Survey and Sampling and Analysis of the ambient air with the help of JSPCB and District Administration.	March – May 2023
2.	Collection of data of mixing height of air in the affected Site.	March – May 2023
3.	Collection of data of average wind speed.	March – May 2023
4.	Analysis of data and Apportionment Assessment.	June 2023
5.	Calculation of the cost of restoration of the actual damage.	July 2023
6.	Preparation of CEMP.	August 2023

Work force required :-

1. Dr. Ran Vijay Singh
Professor, Department of Civil Engineering, B.I.T, Sindri,- Coordinator.
2. Dr. P.K.Singh,
Professor, Department of Geology, B.I.T, Sindri,- Co-coordinator.
3. Any other expert required with help of ACS, DoFE&CC, GoJ, Ranchi, SPCB & CPCB, New Delhi.
4. Students of Ph.D.(Research scholars), M.Tech & B.Tech final year students of Civil Engineering Department, B.I.T, Sindri.

**Ran
Vijay
Singh**

Digitally signed
by Ran Vijay
Singh
Date: 2023.02.25
13:06:09 +05'30'

(Ran Vijay Singh.)
Professor & Head
Department of Civil Engineering.
B.I.T. Sindri, Dhanbad



JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004

Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

By Email/Speedpost

Hon'ble NGT Matter
Time Bound (Urgent)

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
Member Secretary.

To,

The Divisional Forest Officer,
Sahebganj, Jharkhand.

Sub: - Implementation of the recommendation(s) made by the Expert & Joint Committee w.r.t. O.A. No. 23/2017/EZ and other related matters – Reg.

Sir,

With reference to the subject noted above, it is to inform that the Hon'ble NGT has constituted an Expert and Joint Committee in O.A. No.23/2017/EZ and other related matters. The Committee has submitted its report and the same has been accepted by the Hon'ble Tribunal and the Tribunal has been pleased to pass the order dated 23/08/2022. The recommendation no. X of the Expert Committee and 3.10 of the Joint Committee is as follows: -

"X. A proper green belt is to be developed surrounding the crushers."

"3.10 Plantation should be done in both side of the road. Green belt should also be improved in each cluster as well."

Whereas, during the site visit of the Monitoring Committee on 20/02/2023, it was observed that many Units have done plantation but it was lacking as per the recommendation of the abovesaid Committee.

In light of the above, it is, hereby directed to go through the Layout Plan / Site plan (which is submitted at DFO, Office during issuance of Distance Certificate) of the Crushers and Mines located in the Sahebganj District and suggest the number of plants that should be planted by those Units as per the recommendation of the abovesaid committees. This activity may be done in coordination with the District Administration and JSPCB Regional Office – Cum - Laboratory, Dumka on priority basis in the grids where negative carrying capacity was observed and submit the details of the same to the undersigned at an earliest.

This issues with the approval of the Competent Authority.

Thanking you.

Yours sincerely,
Sd/-

(Yatindra Kumar Das)
Member Secretary

Ranchi, dated..13/03/2023

Memo No. B-507

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Govt. of Jharkhand / The Deputy Commissioner, Sahebganj / The Regional Officer, JSPCB Regional Office – Cum - Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary



JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004

Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

Annexure - M 54

By email/Speedpost

Hon'ble NGT Matter
Time Bound (Urgent)

Ref. No:-

Ranchi, Dated:-

From,

Yatindra Kumar Das,
Member Secretary.

To,

The Director General,
National Informatics Center (NIC),
Govt. of India, New Delhi.

Sub: Preparing a platform for sharing the feed of PTZ cameras for compliance of directions issued by the Hon'ble NGT – Regarding.

Sir,

With reference to the abovementioned subject it is to inform that the the Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi in its order dated 23/08/2022 (Copy enclosed) in O.A. No. 23/2017/EZ and other related matters has accepted the recommendations of the Expert Committee as constituted by the Hon'ble NGT. One of the recommendations of the Expert Committee is as below: -

“XVI. Pan-tilt-zoom or PTZ cameras must be installed at all the stone crusher units at appropriate locations to detect fugitive emissions. Feed of the PTZ cameras shall be shared with the JSPCB.”

Whereas, it was requested vide Board's Ref. No. B - 202 dated 27/01/2023 to create a platform at an earliest, so that the feed of the PTZ cameras installed by the stone crushing units should be shared with the JSPCB. Moreover, the State Informatics Officer (SIO), NIC, Ranchi, Jharkhand was requested to do the necessary followup so that the abovementioned work may be done at an earliest but no information in this regard has been received by the Board till date.

In light of the above, it is, hereby once again requested to create a platform at an earliest, so that the feed of the PTZ cameras installed by the stone crushing units should be shared with the JSPCB.

This issues with the approval of the competent Authority.

Yours sincerely,
Sd/-
(Yatindra Kumar Das)
Member Secretary

Memo No.....

Ranchi, dated.....

Copy to:The State Informatics Officer (SIO), NIC, Ranchi, Jharkhand for information and necessary followup so that the abovementioned work may be done at an earliest.

Sd/-
(Yatindra Kumar Das)
Member Secretary

Memo No. B-508

Ranchi, dated. 13/03/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Govt. of Jharkhand for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

Yatindra



JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004

Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

By email/Speedpost

Hon'ble NGT Matter
Time Bound (Urgent)

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
Member Secretary.

To,

The Regional Officer,
Regional Office – cum – Laboratory,
Dumka.

Sub: - Implementation of the recommendation(s) made by the Expert Committee w.r.t. O.A. No. 23/2017/EZ and other related matters – Reg.

Ref.: - Board's Letter No. B-268, dated 06/02/2023.

Sir,

With reference to the subject noted above, it is to inform that the Hon'ble NGT has constituted Joint Committee in O.A. No.23/2017/EZ and other related matters. The Committee has submitted its report and the same has been accepted by the Hon'ble Tribunal and the Tribunal has been pleased to pass the order dated 23/08/2022. The recommendation no. XX of the Expert Committee is as follows: -

“Online and manual ambient air quality monitoring stations may be installed in the grids where negative carrying capacity is observed to monitor atleast for measurement of PM10, PM2.5 and NOx. JSPCB may be responsible for operation of these stations however; the expenses incurred for the same may be recovered from the respective stone crushers and mines”

Whereas, it was directed to take necessary steps in coordination with the District Administration for selection of sites for installation of Online Ambient Air Quality Monitoring Stations in the grids where negative carrying capacity was observed and submit the details of the same to the undersigned at an earliest but no information in this regard has been received by the Board till date.

In light of the above, it is, hereby once gain directed to take necessary steps in coordination with the District Administration for selection of sites for installation of Online Ambient Air Quality Monitoring Stations in the grids where negative carrying capacity was observed and submit the details of the same to the undersigned at an earliest.

This issues with the approval of the Competent Authority.

Thanking you.

Yours sincerely,

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-509

Ranchi, dated. 13/03/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Govt. of Jharkhand / The Deputy Commissioner, Sahebganj for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary



JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004

Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

By email/Speedpost

Hon'ble NGT Matter
Time Bound (Urgent)

Ref. No... B-510

Ranchi, Dated... 13/03/2023

From,

Yatindra Kumar Das,
Member Secretary.

To,

The Regional Officer,
Regional Office – cum – Laboratory,
Dumka.

Sub: Recommendation of the CTO applications of the Units situated in the Sahebganj District - Reg.

With reference to the subject noted above, it is to inform that a review meeting held on 20/02/2023 in the Conference Hall of the Collectorate Building, Sahebganj with the officials of the Sahebganj District administration and the stakeholders for compliance of the directions issued vide order dated 23/08/2022 in O. A. No. 23/2017/EZ and other related matters, in which you alongwith with your subordinates staffs were present (MoM enclosed).

In the meeting it was decided that the that the stone mines / crushers which will be found compliant, CTO may be issued to them till the permissible limit in that grid on the basis of the inspection report and recommendation of the Regional Officer, JSPCB Regional Office – Cum – Laboratory, Dumka.

In light of the above, it is, hereby directed to recommend the CTO applications of the Units located in the Sahebganj district in view of the abovemention decision.

This issues with the approval of the Competent Authority.

Encl: As above.

Yours sincerely,

(Yatindra Kumar Das)
Member Secretary

relal.



JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004

Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400138

Ref No. JSPCB/RO/DMK/CTE/CTO-
15685735/2023/1

Dated : 2023-03-11

Combined Consent (CTE & CTO) under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

1. Application (s) dated 2023-02-25 of Sahibganj goods shed Ghat Siding (Mal Godam), Occupier Name :Bikash Sinha for consent(Consent to Establishment and Consent to Operate) under section 25 (1)(b)/25 (1) (c)/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(1) of the Air (Prevention & Control of Pollution) Act,1981..

2. Documents Relied Upon:

(a) The content of Checklist Ref. No. 696 dated 02.03.2023 of Regional Office, Dumka;

3. The consent is granted under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate the project in Mauza - Ganga Prasad , P S -Sahebganj Town , District -SAHEBGANJ , as follows:

Project	Site-Area		Investment (Rs)	Product & Capacity	Validity
	Plot Nos.	Area			
Before Expansion	Khata No. – NIL, Khesra No. – NIL	Nil	30.00 Lakhs	Loading, Unloading & Transportin of Stone, Chips, Bolder, Ballast etc. of capacity 1,50,000 MT/Month	date of issue to 31.03.2023

(A) Specific Conditions:

1.That, he /they shall submit AAQ & Noise level Monitoring reports on quarterly basis within the consent period and the analysis reports must be prepared by an organization recognized by JSPCB / CPCB / MoEF&CC, Govt. of India.

2.That, he/they shall transport the materials only of those mines/plants who have valid authority for transportation under valid provisions of the law.

3.That, he (they) shall in no case discharge runoff water or waste water of premises outside the railway

'sidings.

4. That, he (they) shall allow transport of materials through the railway siding of such mines/plants which have valid consent to operate order of the State Pollution Control Board and also keep a record thereof and shall make available to the officer(s) concerned during his (their) visits of the site.
5. That, the occupier shall construct permanent boundary/wind breaking wall of at least 20 ft. height all along the railway siding within three months.
6. That, the occupier shall develop three tier plantation all along the boundary wall with de-silting pit within three months and submit the report to the Board.
7. That, the occupier shall construct garland drain all along the boundary wall with de-silting pit within three months.
8. That, the occupier shall carry out transportation of coal in wet conditions (i.e. wet transportation must be carried out) and submit the photographs to the Board.
9. That, the occupier shall ensure that vehicle used for transportation must be covered with tarpaulin sheets.
10. That, the occupier shall construct rain water harvesting system within three months and submit its report to the Board.
11. That, the occupier shall comply all the conditions laid down in CTE.
12. That, he/they shall make arrangement of water sprinkling through fixed water sprinklers or tankers having facility of pressure pump and fogging system at loading-unloading sites and on the transportation road within two months and report to the Board Head office at Ranchi as well as Regional Office, JSPCB, Dumka.
13. That, the occupier shall construct pucca internal road within the premises.
14. That, the occupier shall construct garland drain in the premises.
15. That, if the occupier is found violating the Consent to Operate at any point of time during inspection of the plant by the competent authority, the Consent to Operate shall be revoked as per provision of the acts.
16. That, the occupier shall not operate the plant without having valid Consent to Operate from the Board.
17. That, the Board shall impose any other condition at any point of time as recommended by the Regional Office / Head Office, JSPCB for control of pollution as it find deem fit.
18. That, the occupier shall submit application for renewal of consent under section 25/26 of the Water (prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (prevention & Control of Pollution) Act, 1981 again 120 days prior to the date of expiry of this consent with documents showing compliance of all of the above conditions.
19. That, the occupier shall install PM 10 analyser as per CPCB guideline and US EPA approved technology

with onsite display and will provide connectivity to JSPCB server.

20. That, the occupier shall, comply with all the conditions related to railway siding as directed in the JSPCB letter memo no B -2435 Ranchi, Dated 25.11.2022 as per stipulated timeline. If the unit is found to be non complied with respect to these conditions as stated in the referred latter then CTO would be revoked and environmental compensation will be levied as per direction of NGT.

(B) General Conditions :

- (1) That, the occupier shall maintain the **National Ambient Air Quality Standard** given below:

S N	Pollutant	Time Weighted Average	Concentration in Ambient Air	
			Industrial, Residential, Rural and Other Area	Ecologically Sensitive Area (notified by Central Govt.)
(1)	(2)	(3)	(4)	(5)
1.	Sulphur Dioxide (SO ₂), µg/m ³	Annual 24 hours	50 80	20 80
2.	Nitrogen Dioxide (NO ₂), µg/m ³	Annual 24 hours	40 80	30 80
3.	Particulate Matter (size less than 10 µm) or PM ₁₀ , µg/m ³	Annual 24 hours	60 100	60 100
4.	Particulate Matter (size less than 2.5 µm) or PM _{2.5} , µg/m ³	Annual 24 hours	40 60	40 60
5.	Ozone(O ₃), µg/m ³	8 hours 1 hour	100 180	100 180
6.	Lead (Pb) µg/m ³	Annual 24 hours	0.50 1.0	0.50 1.0
7.	Carbon Monoxide (CO) mg/m ³	8 hours 1 hour	02 04	02 04
8.	Ammonia (NH ₃) µg/m ³	Annual 24 hours	100 400	100 400
9.	Benzene (C ₆ H ₆) µg/m ³	Annual	05	05
10.	Benzo(a) Pyrene(BaP) Particulate Phase only ng/m ³	Annual	01	01
11.	Arsenic (As) ng/m ³	Annual	06	06
12.	Nickel (Ni) ng/m ³	Annual	20	20

Note : Serial no. 1 to 4 – Mandatory
Serial no. 5 to 12 As applicable for specific type of industry.

- (2) That, the occupier shall maintain the emission quality within the standard and the quantity, as follows:

S N	Parameter	Standard
1	Particulate Matter	150 mg/Nm ³

- (3) That, the occupier shall keep process effluent in close-circuit and the quality of effluent from other sources in conformity with the standard (s) and the discharge quantity as below:

S N	Parameter	Standard
1	Total Suspended Solids	100 mg/L
2	BOD	30 mg/L
3	COD	250 mg/ L
4	Oil & Grease	10 mg/ L

- (4) That, the occupier shall dispose of solid wastes as follows:

S N	Waste Type	Mode of Disposal
1	Hazardous Carbonaceous Wastes	In co-processing in high temperature furnaces or kilns
2	Hazardous Non-Carbonaceous Wastes	In TSDF
3	Non-Carbonaceous Non-Hazardous solid wastes/ Mine Over Burden	As a substitute of Soil or Mineral

- (5) That, the occupier shall keep D G Set(s) within acoustic enclosure and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm.
- (6) That, the occupier shall install and maintain Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge and submit the photographic view of the structures within a month.
- (7) That, the occupier shall grow and maintain greenery of the project in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.
- (8) That, the occupier shall submit environmental statement, every year latest by 30th September of the next financial year.
- (9) That, this Consent is valid subjected to the validity of mining Lease/Mining Plan/Ecofriendly/Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.

- (10) That, this Consent is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ occupier.
- (11) That, this Consent shall not in any way, adversely affect or jeopardize the legal proceeding , if any, instituted in the past or that could be , instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.
- (12) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules made there under.

- 4. **That, this Consent shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.**
- 5. **That, this Consent is being issued on the basis of information/ documents/ certificate submitted by the unit. This Consent will be revoked if any of the information/documents/certificates/undertaking given by the occupier is found false/fictitious/forged in future.**
- 6. **The Order shall be valid subject to compliance of all other legal requirements applicable to the unit.**
- 7. **The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alteration in conditions of this consent.**

This is issued with the approval of the Competent authority

KAMLAKANT PATHAK
Digitally signed by KAMLAKANT PATHAK
 DN: cn=K, o=PERSONAL, email=136A,
 postalCode=768013, serialNumber=2284fcd21ee02e99f0b5a8eb175b6144881,
 dnQualifier=K, email=1443e5b0f07, postalCode=822001,
 cn=Kamlakant,
 serialNumber=154889732c8f0c00k09f8b0e120481130a,
 serialNumber=1307257a1db7, cn=KAMLAKANT PATHAK
 Date: 2023.03.11 16:16:42 +05'30'

[Kamlakant Pathak]
Regional Officer,
Regional Office, Dumka

Memo No. : JSPCB/RO/DMK/CTE/CTO-15685735/2023/1

Dated : 2023-03-11

Copy to: M/s Sahibganj goods shed Ghat Siding (Mal Godam), At-Sahibganj ghat Siding, Sahibganj / Director of Industry, Government of Jharkhand, Ranchi/ Director of Mines, Government of Jharkhand, Ranchi/ Deputy Commissioner, Sahebganj/ Chief Inspector of Factories, Ranchi/ D.F.O., Sahebganj/ D.M.O., Sahebganj/ Regional Officer, Jharkhand State Pollution Control Board, Dumka for information & necessary action.

KAMLAKANT PATHAK
Digitally signed by KAMLAKANT PATHAK
 DN: cn=K, o=PERSONAL, email=136A,
 postalCode=768013, serialNumber=2284fcd21ee02e99f0b5a8eb175b6144881,
 dnQualifier=K, email=1443e5b0f07, postalCode=822001,
 cn=Kamlakant,
 serialNumber=154889732c8f0c00k09f8b0e120481130a,
 serialNumber=1307257a1db7, cn=KAMLAKANT PATHAK
 Date: 2023.03.11 16:17:06 +05'30'

[Kamlakant Pathak]
Regional Officer,
Regional Office, Dumka



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद,

क्षेत्रीय कार्यालय-सह-प्रयोगशाला दुमका - 814101

दिनांक :- 23/02/2023

पत्रांक :- 547

प्रेषक:

क्षेत्रीय पदाधिकारी,
दुमका।

सेवा में,

सदस्य सचिव,
झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद,
रांची।

विषय :-

सर्वश्री M/S SAI ASHIRWAD STONE WORKS, प्रो०/पार्ट०- SANJAY KUMAR JAISWAL, मौजा - MATHADIH, पो० - Barharwa, जिला साहेबगंज को पर्वद द्वारा प्रदत्त संचालन सहमति (CTO) रद्द करने के संबंध में।

महाशय,

उपर्युक्त विषय के क्रम में सूचित करना है कि दिनांक 15.02.2023 को अधोहस्ताक्षरी एवं रामदेव सहनी, नमूना संग्राहक द्वारा क्षेत्र भ्रमण के दौरान इकाई का औद्योगिक निरीक्षण किया गया। इस इकाई को पर्वद पत्रांक JSPCB/HO/RNC/CTO-7983412/2020/1030 दिनांक 29-06-2020 द्वारा आवश्यक शर्तों के साथ दिनांक 30.06.2023 तक संचालन सहमति (CTO) प्रदान की गई थी। निरीक्षण के दौरान निम्नलिखित तथ्य पाए गए :-

1. इकाई में तकनीकी रूप से वर्षा छाजन की प्रक्रिया नहीं अपनायी गई है।
2. इकाई में प्राईमरी, सेकण्ड्री क्रशर एवं कन्वेयर का पूर्णतः नहीं ढँका गया है।
3. वैज्ञानिक तरीके का फिक्सड टाईप स्प्रिंकलर नहीं लगाया गया है।
4. इकाई में पक्की सड़क का निर्माण नहीं किया गया है।

अतः उपरोक्त से स्पष्ट है कि पर्वद द्वारा प्रदत्त संचालन सहमति के शर्तों का अनुपालन एवं माननीय NGT द्वारा दिए गए निदेश के अनुपालन में जानबूझ कर उदासीनता बरती जा रही है जो वायु (प्रदूषण नियंत्रण एवं निवारण) अधिनियम, 1981 का उल्लंघन है।

उक्त के आलोक में इकाई की संचालन सहमति नियमानुसार रद्द करने की अनुशंसा की जाती है।

विश्वासभाजन,

23/02/2023

क्षेत्रीय पदाधिकारी,
दुमका।



झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद,

क्षेत्रीय कार्यालय-सह-प्रयोगशाला दुमका - 814101

दिनांक :- 23/02/2023

पत्रांक :- 546

प्रेषक:

क्षेत्रीय पदाधिकारी,
दुमका।

सेवा में,

सदस्य सचिव,
झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद,
रांची।

विषय :-

सर्वश्री ECO FRIENDLY INFRA TECHNOLOGY PVT LTD, प्रो0/पार्ट0-
SIDDHARTH TULSIYAN, मौजा - BALBHADRI NO.03, पो0 -
Mirzachowki, जिला साहेबगंज को पर्षद द्वारा प्रदत्त संचालन सहमति (CTO) रद्द
करने के संबंध में।

महाराज,

उपर्युक्त विषय के क्रम में सूचित करना है कि दिनांक 15.02.2023 को अधोहस्ताक्षरी एवं रामदेव सहनी, नमूना संग्राहक द्वारा क्षेत्र भ्रमण के दौरान इकाई का औचक निरीक्षण किया गया। इस इकाई को पर्षद पत्रांक JSPCB/HO/RNC/CTO-9640195/2021/488 दिनांक 24-03-2021 द्वारा आवश्यक शर्तों के साथ दिनांक 31.03.2023 तक संचालन सहमति (CTO) प्रदान की गई थी। निरीक्षण के दौरान निम्नलिखित तथ्य पाए गए :-

1. इकाई पूर्णतः बन्द है।
2. इकाई में वायुरोधी दिवार का निर्माण कार्य नहीं किया गया है।
3. इकाई में वर्षा जल छाजन की प्रक्रिया नहीं अपनाया गया है।
4. फिक्सु टाईप स्प्रिकलर स्थापित नहीं किया गया है।
5. इकाई में PM10 Analyser स्थापित नहीं किया गया है।

अतः उपरोक्त से स्पष्ट है कि पर्षद द्वारा प्रदत्त संचालन सहमति के शर्तों का अनुपालन एवं माननीय NGT द्वारा दिए गए निदेश के अनुपालन में जानबूझ कर उदासीनता बरती जा रही है जो वायु (प्रदूषण नियंत्रण एवं निवारण) अधिनियम, 1981 का उल्लंघन है।

उक्त के आलोक में इकाई की संचालन सहमति नियमानुसार रद्द करने की अनुशंसा की जाती है।

दिशवासभाजन,
23/02/2023
क्षेत्रीय पदाधिकारी,
दुमका।



झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद,

क्षेत्रीय कार्यालय-सह-प्रयोगशाला दुमका - 814101

पत्रांक :- 5245
प्रेषक:

दिनांक :- 23/02/2023

सेवा में,

क्षेत्रीय पदाधिकारी,
दुमका।

सदस्य सचिव,
झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद,
रांची।

विषय :-

सर्वश्री Old Name G.D. Stone Company New Name - Golden Stone Harvest Pvt. Ltd., प्रो/पार्टो- Rakesh Kumar, मौजा - Telo, पो - Pathna, जिला साहेबगंज को पर्षद द्वारा प्रदत्त संचालन सहमति (CTO) रद्द करने के संबंध में।

महाशय,

उपर्युक्त विषय के क्रम में सूचित करना है कि इकाई को पर्षद पत्रांक JSPCB/RO/DMK/CTO-11446946/2022/99 दिनांक 17-05-2023 द्वारा आवश्यक शर्तों के साथ दिनांक 30.09.2023 तक संचालन सहमति (CTO) प्रदान की गई थी। विदित हो की इकाई का खनन पट्टा जिला खनन कार्यालय, साहेबगंज द्वारा परिसमाप्त कर दिया गया है।

उक्त के आलोक में इकाई की संचालन सहमति नियमानुसार रद्द करने की अनुशंसा की जाती है।

विश्वासभाजन,
23/02/2023
क्षेत्रीय पदाधिकारी,
दुमका।



झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद,

क्षेत्रीय कार्यालय-सह-प्रयोगशाला दुमका - 814101

पत्रांक :- 544
प्रेषक:

दिनांक :- 23/04/2023

सेवा में,

क्षेत्रीय पदाधिकारी,
दुमका।

सदस्य सचिव,
झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद,
रांची।

विषय :-

सर्वश्री Shakti Stone Works, पो0/पार्ट0- Shambhu Jajodia, मौजा -
Lohanda Bedo, पो0 - Sahebganj, जिला साहेबगंज को पर्षद द्वारा प्रदत्त संचालन
सहमति (CTO) रद्द करने के संबंध में।

महाशय,

उपर्युक्त विषय के क्रम में सूचित करना है कि इकाई को पर्षद पत्रांक JSPCB/ RO/
DMK/CTO-7953293/2020/63 दिनांक 29-05-2020 द्वारा आवश्यक शर्तों के साथ
दिनांक 10.06.2020 तक संचालन सहमति (CTO) प्रदान की गई थी। विदित हो की इकाई का
खनन पट्टा जिला खनन कार्यालय, साहेबगंज द्वारा परिसमाप्त कर दिया गया है।

उक्त के आलोक में इकाई की संचालन सहमति नियमानुसार रद्द करने की अनुशंसा की
जाती है।

विश्वासमाज्ज
23/04/2023
क्षेत्रीय पदाधिकारी,
दुमका।



झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद,

क्षेत्रीय कार्यालय-सह-प्रयोगशाला दुमका - 814101

पत्रांक :- 543

दिनांक :- 23/02/2023

प्रेषक:

क्षेत्रीय पदाधिकारी,
दुमका।

सेवा में,

सदस्य सचिव,
झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद,
रांची।

विषय :-

सर्वश्री Budhwa Paharia, प्रो०/पार्ट०- Budhwa Paharia, मौजा - Mundli,
पो० - Mirzachowki, जिला साहेबगंज को पर्षद द्वारा प्रदत्त संचालन सहमति (CTO)
रद्द करने के संबंध में।

महाराज,

उपर्युक्त विषय के क्रम में सूचित करना है कि इकाई को पर्षद पत्रांक JSPCB/
RO/DMK/CTO-5123509/2019/94 दिनांक 12-06-2019 द्वारा आवश्यक शर्तों
के साथ दिनांक 30.06.2024 तक संचालन सहमति (CTO) प्रदान की गई थी। विदित हो
की इकाई का खनन पट्टा जिला खनन कार्यालय, साहेबगंज द्वारा परिसमाप्त कर दिया
गया है।

उक्त के आलोक में इकाई की संचालन सहमति नियमानुसार रद्द करने की अनुशंसा की
जाती है।

विश्वासभाजन,
23/02/2023
क्षेत्रीय पदाधिकारी,
दुमका।



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद,

क्षेत्रीय कार्यालय-सह-प्रयोगशाला दुमका - 814101

पत्रांक :- 542
प्रेषक:

दिनांक :- 23/02/2023

क्षेत्रीय पदाधिकारी,
दुमका।
सेवा में,
सदस्य सचिव,
झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद,
रांची।

विषय :- सर्वश्री Jai Maa Bhagwati Stone Works, प्रो०/पार्ट०- Hiralal Bhagat,
मौजा - Belbhadri, पो० - Mirzachowki, जिला साहेबगंज को पर्वद द्वारा प्रदत्त
संचालन सहमति (CTO) रद्द करने के संबंध में।
महाशय,

उपर्युक्त विषय के क्रम में सूचित करना है कि इकाई को पर्वद पत्रांक JSPCB/
RO/DMK/CTO-2569918/2018/146 दिनांक 30-05-2018 द्वारा आवश्यक शर्तों
के साथ दिनांक 31.03.2023 तक संचालन सहमति (CTO) प्रदान की गई थी। विदित हो
की इकाई का खनन पट्टा जिला खनन कार्यालय, साहेबगंज द्वारा परिसमाप्त कर दिया
गया है।

उक्त के आलोक में इकाई की संचालन सहमति नियमानुसार रद्द करने की अनुशंसा की
जाती है।

विश्वासभाजन,
23/02/2023
क्षेत्रीय पदाधिकारी,
दुमका।



झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद,

क्षेत्रीय कार्यालय-सह-प्रयोगशाला दुमका - 814101

पत्रांक :- 541

दिनांक :- 23/02/2023

प्रेषक:

क्षेत्रीय पदाधिकारी,
दुमका।

सेवा में,

सदस्य सचिव,
झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद,
रांची।

विषय :-

सर्वश्री Mohan & Sanjay Stone Works, प्रो०/पार्ट०- Sanjay Kumar
Yadav, मौजा - Gadwa, पो० - Sakrigali, जिला साहेबगंज को पर्षद द्वारा प्रदत्त
संचालन सहमति (CTO) रद्द करने के संबंध में।

महाशय,

उपर्युक्त विषय के क्रम में सूचित करना है कि इकाई को पर्षद पत्रांक JSPCB/
RO/DMK/CTO-10280213/2021/107 दिनांक 26-04-2021 द्वारा आवश्यक
शर्तों के साथ दिनांक 30.06.2024 तक संचालन सहमति (CTO) प्रदान की गई थी।
विदित हो की इकाई का खनन पट्टा जिला खनन कार्यालय, साहेबगंज द्वारा परिसमाप्त
कर दिया गया है।

उक्त के आलोक में इकाई की संचालन सहमति नियमानुसार रद्द करने की अनुशंसा की
जाती है।

विश्वासमाजन,
23/02/2023
क्षेत्रीय पदाधिकारी,
दुमका।



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद,

क्षेत्रीय कार्यालय-सह-प्रयोगशाला दुमका - 814101

पत्रांक :- 540

दिनांक :- 23/02/2023

प्रेषक:

क्षेत्रीय पदाधिकारी,
दुमका।

सेवा में,

सदस्य सचिव,
झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद,
रांची।

विषय :-

सर्वश्री Ram Krishna Pathar Udyog, प्रो०/पार्ट०- Raj Narayan Chaudhary, मौजा - Pakariya, पो० - Mirzachowki, जिला साहेबगंज को पर्वद द्वारा प्रदत्त संचालन सहमति (CTO) रदद करने के संबंध में।

महाशय,

उपर्युक्त विषय के क्रम में सूचित करना है कि इकाई को पर्वद पत्रांक JSPCB/RO/DMK/CTO-8120040/2020/1240 दिनांक 03-08-2020 द्वारा आवश्यक शर्तों के साथ दिनांक 30.09.2023 तक संचालन सहमति (CTO) प्रदान की गई थी। विदित हो की इकाई का खनन पट्टा जिला खनन कार्यालय, साहेबगंज द्वारा परिसमाप्त कर दिया गया है।

उक्त के आलोक में इकाई की संचालन सहमति नियमानुसार रदद करने की अनुशंसा की जाती है।

विश्वासभाजन,
23/02/2023
क्षेत्रीय पदाधिकारी,
दुमका।



झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद,

क्षेत्रीय कार्यालय-सह-प्रयोगशाला दुमका - 814101

पत्रांक :- 538

दिनांक :- 23/02/2023

प्रेषक:

क्षेत्रीय पदाधिकारी,
दुमका।

सेवा में,

सदस्य सचिव,
झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद,
रांची।

विषय :-

सर्वश्री Sunil Kumar Singh, प्रो०/पार्ट०- Sunil Kumar Singh, मौजा -
Lohanda Bedo, पो० - Sahebganj, जिला साहेबगंज को पर्षद द्वारा प्रदत्त संचालन
सहमति (CTO) रद्द करने के संबंध में।

महाशय,

उपर्युक्त विषय के क्रम में सूचित करना है कि इकाई को पर्षद पत्रांक JSPCB/
RO/DMK/CTO-10573499/2021/137 दिनांक 02-07-2021 द्वारा आवश्यक
शर्तों के साथ दिनांक 30.09.2023 तक संचालन सहमति (CTO) प्रदान की गई थी।
विदित हो की इकाई का खनन पट्टा जिला खनन कार्यालय, साहेबगंज द्वारा परिसमाप्त
कर दिया गया है।

उक्त के आलोक में इकाई की संचालन सहमति नियमानुसार रद्द करने की अनुशंसा की
जाती है।

विश्वासभाजन,
23/02/2023
क्षेत्रीय पदाधिकारी,
दुमका।



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद,

क्षेत्रीय कार्यालय-सह-प्रयोगशाला दुमका - 814101

पत्रांक :- 530

दिनांक :- 22/02/2023

प्रेषक:

क्षेत्रीय पदाधिकारी,
दुमका।

सेवा में,

सदस्य सचिव,
झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद,
रांची।

विषय :-

सर्वश्री Shivam Stone Works, प्रो०/पार्ट०- 'Chandra Sekhar Azad, मौजा
- Ambadiha, पो० - Sakrigali, जिला साहेबगंज को पर्वद द्वारा प्रदत्त संचालन
सहमति (CTO) रद्द करने के संबंध में।

महाराज,

उपर्युक्त विषय के क्रम में सूचित करना है कि दिनांक 13.02.2023 को अधोहस्ताक्षरी एवं रामदेव सहनी, नमूना संग्राहक द्वारा क्षेत्र भ्रमण के दौरान इकाई का औचक निरीक्षण किया गया। इस इकाई को पर्वद पत्रांक JSPCB/HO/RNC/CTO-12078912/2022/604 दिनांक 18-05-2022 द्वारा आवश्यक शर्तों के साथ दिनांक 31.12.2023 तक संचालन सहमति (CTO) प्रदान की गई थी। निरीक्षण के दौरान निम्नलिखित तथ्य पाए गए :-

1. इकाई परिसर के चारों तरफ वायुरोधक चहारदीवारी का निर्माण नहीं पाया गया।
2. इकाई परिसर में समुचित वृक्षारोपण भी नहीं पाया गया।
3. आंतरिक सड़क का पक्कीकरण भी नहीं पाया गया।
4. क्रशर मशीन के धूलकण उत्सर्जन वाले बिन्दु को भी ढका हुआ नहीं पाया गया तथा कन्वेयर बेल्ट को भी ढका हुआ नहीं देखा गया।
5. इकाई परिसर में जल छिड़काव की समुचित व्यवस्था नहीं पाई गई।

अतः उपरोक्त से स्पष्ट है कि पर्वद द्वारा प्रदत्त संचालन सहमति के शर्तों का अनुपालन एवं माननीय NGT द्वारा दिए गए निदेश के अनुपालन में जानबूझ कर उदासीनता बरती जा रही है जो वायु (प्रदूषण नियंत्रण एवं निवारण) अधिनियम, 1981 का उल्लंघन है।

उक्त के आलोक में इकाई की संचालन सहमति नियमानुसार रद्द करने की अनुशंसा की जाती है।

विश्वासमाजन,
22/02/2023
क्षेत्रीय पदाधिकारी,
दुमका।



झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद,

क्षेत्रीय कार्यालय-सह-प्रयोगशाला दुमका - 814101

पत्रांक :- 519

दिनांक :- 22/02/2023

प्रेषक:

क्षेत्रीय पदाधिकारी,
दुमका।

सेवा में,

सदस्य सचिव,
झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद,
रांची।

विषय :-

सर्वश्री Raj Stone Works, प्रो०/पार्ट०- Prem Prakash Choudhary, मौजा -
Bartalla, पो० - Mirzachowki, जिला साहेबगंज को पर्षद द्वारा प्रदत्त संचालन
सहमति (CTO) रद्द करने के संबंध में।

महाशय,

उपर्युक्त विषय के क्रम में सूचित करना है कि दिनांक 15.02.2023 को अधोहस्ताक्षरी एवं रामदेव सहनी, नमूना संग्राहक द्वारा क्षेत्र भ्रमण के दौरान इकाई का औचक निरीक्षण किया गया। इस इकाई को पर्षद पत्रांक JSPCB/HO/RNC/CTO-4517320/2021/1136 दिनांक 24-09-2021 द्वारा आवश्यक शर्तों के साथ दिनांक 31.03.2023 तक संचालन सहमति (CTO) प्रदान की गई थी। निरीक्षण के दौरान निम्नलिखित तथ्य पाए गए :-

1. इकाई परिसर के चारों तरफ वायुरोधक घाटारदीवारी का निर्माण नहीं पाया गया।
2. इकाई परिसर में समुचित वृक्षारोपण भी नहीं पाया गया।
3. आंतरिक सड़क का पक्कीकरण भी नहीं पाया गया।
4. क्रशर मशीन के धूलकण उत्सर्जन वाले बिन्दु को भी ढका हुआ नहीं पाया गया तथा कन्वेयर बेल्ट को भी ढका हुआ नहीं देखा गया।
5. इकाई परिसर में जल छिड़काव की समुचित व्यवस्था नहीं पाई गई।

अतः उपरोक्त से स्पष्ट है कि पर्षद द्वारा प्रदत्त संचालन सहमति के शर्तों का अनुपालन एवं माननीय NGT द्वारा दिए गए निदेश के अनुपालन में जानबूझ कर उदासीनता बरती जा रही है जो वायु (प्रदूषण नियंत्रण एवं निवारण) अधिनियम, 1981 का उल्लंघन है।

उक्त के आलोक में इकाई की संचालन सहमति नियमानुसार रद्द करने की अनुशंसा की जाती है।

विश्वसमाजन,
22/02/2023
क्षेत्रीय पदाधिकारी,
दुमका।



झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद,

क्षेत्रीय कार्यालय-सह-प्रयोगशाला दुमका - 814101

पत्रांक :- 520

दिनांक :- 22/02/2023

प्रेषक:

क्षेत्रीय पदाधिकारी,
दुमका।

सेवा में,

सदस्य सचिव,
झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद,
रांची।

विषय :-

सर्वश्री M.S. Sifa Group, प्रो०/पार्ट०- Tarun Kumar, मौजा - Belbhadri,
पो० - Mirzachowki, जिला साहेबगंज को पर्षद द्वारा प्रदत्त संचालन सहमति (CTO)
रद्द करने के संबंध में।

महाशय,

उपर्युक्त विषय के क्रम में सूचित करना है कि दिनांक 15.02.2023 को अधोहस्ताक्षरी एवं रामदेव सहनी, नमूना संग्राहक द्वारा क्षेत्र भ्रमण के दौरान इकाई का औद्योगिक निरीक्षण किया गया। इस इकाई को पर्षद पत्रांक JSPCB/HO/RNC/CTO-10444273/2022/481 दिनांक 20-04-2022 द्वारा आवश्यक शर्तों के साथ दिनांक 30.08.2023 तक संचालन सहमति (CTO) प्रदान की गई थी। निरीक्षण के दौरान निम्नलिखित तथ्य पाए गए :-

1. इकाई परिसर के चारों तरफ वायुरोधक चहारदीवारी का निर्माण नहीं पाया गया।
2. इकाई परिसर में समुचित वृक्षारोपण भी नहीं पाया गया।
3. आंतरिक सड़क का पक्कीकरण भी नहीं पाया गया।
4. क्रशर मशीन के धूलकण उत्सर्जन वाले बिन्दु को भी ढका हुआ नहीं पाया गया तथा कन्वेयर बेल्ट को भी ढका हुआ नहीं देखा गया।
5. इकाई परिसर में जल छिड़काव की समुचित व्यवस्था नहीं पाई गई।

अतः उपरोक्त से स्पष्ट है कि पर्षद द्वारा प्रदत्त संचालन सहमति के शर्तों का अनुपालन एवं माननीय NGT द्वारा दिए गए निदेश के अनुपालन में जानबूझ कर उदासीनता बरती जा रही है जो वायु (प्रदूषण नियंत्रण एवं निवारण) अधिनियम, 1981 का उल्लंघन है।

उक्त के आलोक में इकाई की संचालन सहमति नियमानुसार रद्द करने की अनुशंसा की जाती है।

विश्वरामाजन
22/02/2023
क्षेत्रीय पदाधिकारी,
दुमका।



झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद,

क्षेत्रीय कार्यालय-सह-प्रयोगशाला दुमका - 814101

पत्रांक :- 516

दिनांक :- 22/02/2023

प्रेषक:

क्षेत्रीय पदाधिकारी,
दुमका।

सेवा में,

सदस्य सचिव,
झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद,
रांची।

विषय :-

सर्वश्री A D Stone Works, प्रो०/पार्ट०- Dhananjay Tiwari, मौजा -
Bekchuri, पो० - Taljhari, जिला साहेबगंज को पर्षद द्वारा प्रदत्त संचालन सहमति
(CTO) रद्द करने के संबंध में।

महाशय,

उपर्युक्त विषय के क्रम में सूचित करना है कि दिनांक 17.02.2022 की अधोहस्ताक्षरी एवं निराला बास्की, परामर्शी कार्यकारी द्वारा क्षेत्र भ्रमण के दौरान इकाई का औषक निरीक्षण किया गया। इस इकाई को पर्षद पत्रांक JSPCB/HO/RNC/CTO-12193058/2022/158 दिनांक 12-02-2022 द्वारा आवश्यक शर्तों के साथ दिनांक 31.03.2023 तक संचालन सहमति (CTO) प्रदान की गई थी। निरीक्षण के दौरान निम्नलिखित तथ्य पाए गए :-

1. इकाई परिसर के चारों तरफ वायुरोधक चहारदीवारी का निर्माण नहीं पाया गया।
2. इकाई परिसर में समुचित वृक्षारोपण भी नहीं पाया गया।
3. आंतरिक सड़क का पक्कीकरण भी नहीं पाया गया।
4. क्रशर मशीन के धूलकण उत्सर्जन वाले बिन्दु को भी ढका हुआ नहीं पाया गया तथा कन्वेयर बेल्ट को भी ढका हुआ नहीं देखा गया।
5. इकाई परिसर में जल छिड़काव की समुचित व्यवस्था नहीं पाई गई।

अतः उपरोक्त से स्पष्ट है कि पर्षद द्वारा प्रदत्त संचालन सहमति के शर्तों का अनुपालन एवं माननीय NGT द्वारा दिए गए निदेश के अनुपालन में 'जानबूझ कर उदासीनता बरती जा रही है जो वायु (प्रदूषण नियंत्रण एवं निवारण) अधिनियम, 1981 का उल्लंघन है।

उक्त के आलोक में इकाई की संचालन सहमति नियमानुसार रद्द करने की अनुशंसा की जाती है।

विश्वासमाजन
22/02/2023
क्षेत्रीय पदाधिकारी,
दुमका।



झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद,

क्षेत्रीय कार्यालय-सह-प्रयोगशाला दुमका - 814101

पत्रांक :- 515
प्रेषक:

दिनांक :- 22/02/2023

सेवा में,

क्षेत्रीय पदाधिकारी,
दुमका।

विषय :-

सर्वश्री Ananya Stone Works, प्रो०/पार्ट०- Laxman Kumar Choudhary,
मौजा - Mundli, पो० - Mirzachowki, जिला साहेबगंज को पर्षद द्वारा प्रदत्त
संचालन सहमति (CTO) रद्द करने के संबंध में।

महाशय,

उपर्युक्त विषय के क्रम में सूचित करना है कि दिनांक 13.02.2023 की अधोहस्ताक्षरी एवं रामदेव सहनी, नमूना संग्राहक द्वारा क्षेत्र भ्रमण के दौरान इकाई का औचक निरीक्षण किया गया। इस इकाई को पर्षद पत्रांक JSPCB/HO/RNC/CTO-8506410/2021/1343 दिनांक 01-11-2021 द्वारा आवश्यक शर्तों के साथ दिनांक 30.06.2023 तक संचालन सहमति (CTO) प्रदान की गई थी। निरीक्षण के दौरान निम्नलिखित तथ्य पाए गए :-

1. इकाई परिसर के चारों तरफ वायुरोधक चहारदीवारी का निर्माण नहीं पाया गया।
2. इकाई परिसर में समुचित वृक्षारोपण भी नहीं पाया गया।
3. आंतरिक सड़क का पक्कीकरण भी नहीं पाया गया।
4. क्रशर मशीन के धूलकण उत्सर्जन वाले बिन्दु कौं भी ढका हुआ नहीं पाया गया तथा कन्वैयर बेल्ट को भी ढका हुआ नहीं देखा गया।
5. इकाई परिसर में जल छिड़काव की समुचित व्यवस्था नहीं पाई गई।

अतः उपरोक्त से स्पष्ट है कि पर्षद द्वारा प्रदत्त संचालन सहमति के शर्तों का अनुपालन एवं माननीय NGT द्वारा दिए गए निदेश के अनुपालन में जानबूझ कर उदासीनता बरती जा रही है जो वायु (प्रदूषण नियंत्रण एवं निवारण) अधिनियम, 1981 का उल्लंघन है।

उक्त के आलोक में इकाई की संचालन सहमति नियमानुसार रद्द करने की अनुशंसा की जाती है।

विश्वासभाजन,
21/02/2023
क्षेत्रीय पदाधिकारी,
दुमका।



झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद,

क्षेत्रीय कार्यालय-सह-प्रयोगशाला दुमका - 814101

पत्रांक - 517
प्रेषक:

दिनांक - 22/02/2023

सेवा में,

क्षेत्रीय पदाधिकारी,
दुमका।

विषय :-

सदस्य सचिव,
झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद,
रांची।

सर्वश्री M.L. Stone Works, प्रो०/पार्ट०- Sanjay Kumar, मौजा - Bara Lohanda, पो० - Sahebganj, जिला साहेबगंज को पर्षद द्वारा प्रदत्त संचालन सहमति (CTO) रद्द करने के संबंध में।

महाशय,

उपर्युक्त विषय के क्रम में सूचित करना है कि दिनांक 13.02.2023 को अघोहस्ताक्षरी एवं निराला बास्की, परामर्शी कार्यकारी द्वारा क्षेत्र भ्रमण के दौरान इकाई का औद्योगिक निरीक्षण किया गया। इस इकाई को पर्षद पत्रांक JSPCB/HO/RNC/CTO-11838728/2022/626 दिनांक 19-05-2022 द्वारा आवश्यक शर्तों के साथ दिनांक 31.03.2023 तक संचालन सहमति (CTO) प्रदान की गई थी। निरीक्षण के दौरान निम्नलिखित तथ्य पाए गए :-

1. इकाई परिसर के चारों तरफ वायुरोधक चहारदीवारी का निर्माण नहीं पाया गया।
2. इकाई परिसर में समुचित वृक्षारोपण भी नहीं पाया गया।
3. आंतरिक सड़क का पक्कीकरण भी नहीं पाया गया।
4. क्रशर मशीन के धूलकण उत्सर्जन वाले बिन्दु को भी ढका हुआ नहीं पाया गया तथा कन्वेयर बेल्ट को भी ढका हुआ नहीं देखा गया।
5. इकाई परिसर में जल छिड़काव की समुचित व्यवस्था नहीं पाई गई।

अतः उपरोक्त से स्पष्ट है कि पर्षद द्वारा प्रदत्त संचालन सहमति के शर्तों का अनुपालन एवं माननीय NGT द्वारा दिए गए निदेश के अनुपालन में जानबूझ कर उदासीनता बरती जा रही है जो वायु (प्रदूषण नियंत्रण एवं नियारण) अधिनियम, 1981 का उल्लंघन है।

उक्त के आलोक में इकाई की संचालन सहमति नियमानुसार रद्द करने की अनुशंसा की जाती है।

विश्वासभाजन,
22/02/2023
क्षेत्रीय पदाधिकारी,
दुमका।



झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद,

क्षेत्रीय कार्यालय-सह-प्रयोगशाला दुमका - 814101

पत्रांक :- 52)

दिनांक :- 22/02/2023

प्रेषक:

क्षेत्रीय पदाधिकारी,
दुमका।

सेवा में,

सदस्य सचिव,
झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद,
रांची।

विषय :-

सर्वश्री Raj Stone Works, प्रो0/पार्ट0- Md Arif Zafar, मौजा - Bara Lohanda, पो0 - Sahebganj, जिला साहेबगंज को पर्षद द्वारा प्रदत्त संचालन सहमति (CTO) रद्द करने के संबंध में।

महाशय,

उपर्युक्त विषय के क्रम में सूचित करना है कि दिनांक 13.02.2023 को अधोहस्ताक्षरी एवं निराला बास्की, परामर्शी कार्यकारी द्वारा क्षेत्र भ्रमण के दौरान इकाई का औचक निरीक्षण किया गया। इस इकाई को पर्षद पत्रांक JSPCB/HO/RNC/CTO-11581372/2022/25 दिनांक 03-01-2022 द्वारा आवश्यक शर्तों के साथ दिनांक 31.12.2023 तक संचालन सहमति (CTO) प्रदान की गई थी। निरीक्षण के दौरान निम्नलिखित तथ्य पाए गए :-

1. इकाई परिसर के चारों तरफ वायुरोधक चहारदीवारी का निर्माण नहीं पाया गया।
2. इकाई परिसर में समुचित वृक्षारोपण भी नहीं पाया गया।
3. आंतरिक सड़क का पक्कीकरण भी नहीं पाया गया।
4. क्रशर मशीन के धूलकण उत्सर्जन वाले बिन्दु को भी ढका हुआ नहीं पाया गया तथा कन्वेयर बेल्ट को भी ढका हुआ नहीं देखा गया।
5. इकाई परिसर में जल छिड़काव की समुचित व्यवस्था नहीं पाई गई।

अतः उपरोक्त से स्पष्ट है कि पर्षद द्वारा प्रदत्त संचालन सहमति के शर्तों का अनुपालन एवं माननीय NGT द्वारा दिए गए निदेश के अनुपालन में 'जानबूझ कर उदासीनता बरती जा रही है जो वायु (प्रदूषण नियंत्रण एवं निवारण) अधिनियम, 1981 का उल्लंघन है।

उक्त के आलोक में इकाई की संचालन सहमति नियमानुसार रद्द करने की अनुशंसा की जाती है।

विश्वासभाजन,
22/02/2023
क्षेत्रीय पदाधिकारी,
दुमका।



झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद,

क्षेत्रीय कार्यालय-सह-प्रयोगशाला दुमका - 814101

पत्रांक :- 529
प्रेषक.

दिनांक :- 22/02/2023

सेवा में,
क्षेत्रीय पदाधिकारी,
दुमका।

सदस्य सचिव,
झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद,
रांची।

विषय :- सर्वश्री Nilkanth Stone Works, प्रो०/पार्ट०- Devanshu Jajodia, मौजा -
Bara Lohanda, पो० - Sahebganj, जिला साहेबगंज को पर्षद द्वारा प्रदत्त संचालन
सहमति (CTO) रद्द करने के संबंध में।

महाराज,

उपर्युक्त विषय के क्रम में सूचित करना है कि दिनांक 13.02.2023 को अधोहस्ताक्षरी एवं निराला बास्की, परामर्शी कार्यकारी द्वारा क्षेत्र भ्रमण के दौरान इकाई का औद्योगिक निरीक्षण किया गया। इस इकाई को पर्षद पत्रांक JSPCB/HO/RNC/CTO-8491000/2020/1287 दिनांक 11-08-2020 द्वारा आवश्यक शर्तों के साथ दिनांक 30.08.2023 तक संचालन सहमति (CTO) प्रदान की गई थी। निरीक्षण के दौरान निम्नलिखित तथ्य पाए गए :-

1. इकाई परिसर के चारों तरफ वायुरोधक घांहरदीवारी का निर्माण नहीं पाया गया।
2. इकाई परिसर में समुचित वृक्षारोपण भी नहीं पाया गया।
3. आंतरिक सड़क का पक्कीकरण भी नहीं पाया गया।
4. क्रशर मशीन के धूलकण उत्सर्जन वाले बिन्दु को भी ढका हुआ नहीं पाया गया तथा कन्वेयर बेल्ट को भी ढका हुआ नहीं देखा गया।
5. इकाई परिसर में जल छिड़काव की समुचित व्यवस्था नहीं पाई गई।

अतः उपरोक्त से स्पष्ट है कि पर्षद द्वारा प्रदत्त संचालन सहमति के शर्तों का अनुपालन एवं माननीय NGT द्वारा दिए गए निदेश के अनुपालन में जानबूझ कर उदासीनता बरती जा रही है जो वायु (प्रदूषण नियंत्रण एवं नियारण) अधिनियम, 1981 का उल्लंघन है।

उक्त के आलोक में इकाई की संचालन सहमति नियमानुसार रद्द करने की अनुशंसा की जाती है।

विश्वाराभजन
22/02/2023
क्षेत्रीय पदाधिकारी,
दुमका।



झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद्,

क्षेत्रीय कार्यालय-सह-प्रयोगशाला दुमका - 814101

पत्रांक :- 528
प्रेषक:

दिनांक :- 22/02/2023

सेवा में,
क्षेत्रीय पदाधिकारी,
दुमका।

सदस्य सचिव,
झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद्,
रांची।

विषय :- सर्वश्री Jai Hanuman Stone Works, प्रो०/पार्ट०- Phulchan Paswan and Rajkumar Bhagat, मौजा - Bara Lohanda, पो० - Sahebganj, जिला साहेबगंज को पर्षद् द्वारा प्रदत्त संचालन सहमति (CTO) रद्द करने के संबंध में।

महाराय,

उपर्युक्त विषय के क्रम में सूचित करना है कि दिनांक 13.02.2023 को अधोहस्ताक्षरी एवं निराला बास्की, परामर्शी कार्यकारी द्वारा क्षेत्र भ्रमण के दौरान इकाई का औचक निरीक्षण किया गया। इस इकाई को पर्षद् पत्रांक JSPCB/HO/RNC/CTO-8288327/2020/1269 दिनांक 08-08-2020 द्वारा आवश्यक शर्तों के साथ दिनांक 30.08.2023 तक संचालन सहमति (CTO) प्रदान की गई थी। निरीक्षण के दौरान निम्नलिखित तथ्य पाए गए :-

1. इकाई परिसर के चारों तरफ वायुरोधक चहारदीवारी का निर्माण नहीं पाया गया।
2. इकाई परिसर में समुचित वृक्षारोपण भी नहीं पाया गया।
3. आंतरिक सड़क का पक्कीकरण भी नहीं पाया गया।
4. क्रशर मशीन के धूलकण उत्सर्जन वाले बिन्दु को भी ढका हुआ नहीं पाया गया तथा कन्वेयर बेल्ट को भी ढका हुआ नहीं देखा गया।
5. इकाई परिसर में जल छिड़काव की समुचित व्यवस्था नहीं पाई गई।

अतः उपरोक्त से स्पष्ट है कि पर्षद् द्वारा प्रदत्त संचालन सहमति के शर्तों का अनुपालन एवं माननीय NGT द्वारा दिए गए निदेश के अनुपालन में जानबूझ कर उदासीनता बरती जा रही है जो वायु (प्रदूषण नियंत्रण एवं निवारण) अधिनियम, 1981 का उल्लंघन है।

उक्त के आलोक में इकाई की संचालन सहमति नियमानुसार रद्द करने की अनुरासा की जाती है।

विश्वासभाजन,
22/02/2023
क्षेत्रीय पदाधिकारी,
दुमका।



झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद,

क्षेत्रीय कार्यालय-सह-प्रयोगशाला दुमका - 814101

दिनांक :- 22/02/2023

पत्रांक :- 527

प्रेषक:

क्षेत्रीय पदाधिकारी,
दुमका।

सेवा में,

सदस्य सचिव,
झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद,
रांची।

विषय :-

सर्वश्री Star Stone Works, प्रो०/पार्ट०- Murshid Alam, मौजा -
Dhamdhamia, पो० - Tinpahar, जिला साहेबगंज को पर्षद द्वारा प्रदत्त संचालन
सहमति (CTO) रद्द करने के संबंध में।

महाशय,

उपर्युक्त विषय के क्रम में सूचित करना है कि दिनांक 17.02.2023 को अधोहस्ताक्षरी एवं निराला बास्की, परामर्शी कार्यकारी द्वारा क्षेत्र भ्रमण के दौरान इकाई का औचक निरीक्षण किया गया। इस इकाई को पर्षद पत्रांक JSPCB/HO/RNC/CTO-11554034/2022/301 दिनांक 14-03-2022 द्वारा आवश्यक शर्तों के साथ दिनांक 31.12.2023 तक संचालन सहमति (CTO) प्रदान की गई थी। निरीक्षण के दौरान निम्नलिखित तथ्य पाए गए :-

1. इकाई परिसर के चारों तरफ वायुरोधक चहारदीवारी का निर्माण नहीं पाया गया।
2. इकाई परिसर में समुचित वृक्षारोपण भी नहीं पाया गया।
3. आंतरिक सड़क का पक्कीकरण भी नहीं पाया गया।
4. क्रशर मशीन के धूलकण उत्सर्जन वाले बिन्दु को भी ढका हुआ नहीं पाया गया तथा कन्वेयर बेल्ट को भी ढका हुआ नहीं देखा गया।
5. इकाई परिसर में जल छिड़काव की समुचित व्यवस्था नहीं पाई गई।

अतः उपरोक्त से स्पष्ट है कि पर्षद द्वारा प्रदत्त संचालन सहमति के शर्तों का अनुपालन एवं माननीय NGT द्वारा दिए गए निदेश के अनुपालन में जानबूझ कर उदासीनता बरती जा रही है जो वायु (प्रदूषण नियंत्रण एवं निवारण) अधिनियम, 1981 का उल्लंघन है।

उक्त के आलोक में इकाई की संचालन सहमति नियमानुसार रद्द करने की अनुशंसा की जाती है।

विश्वसमाजान,
22/02/2023
क्षेत्रीय पदाधिकारी,
दुमका।



झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद,

क्षेत्रीय कार्यालय-सह-प्रयोगशाला दुमका - 814101

पत्रांक :- 526

दिनांक :- 22/02/2023

प्रेषक:

क्षेत्रीय पदाधिकारी,
दुमका।

सेवा में,

सदस्य सचिव,
झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद,
रांची।

विषय :-

सर्वश्री Karambi Stone Works, प्रो०/पार्ट०- Md. Ehtesham, मौजा -
Pindhari, पो० - Sahebganj, जिला साहेबगंज को पर्षद द्वारा प्रदत्त संचालन सहमति
(CTO) रदद करने के संबंध में।

महाशय,

उपर्युक्त विषय के क्रम में सूचित करना है कि दिनांक 13.02.2023 को अघोदस्ताक्षरी एवं निराला बास्की, परामर्शी कार्यकारी द्वारा क्षेत्र भ्रमण के दौरान इकाई का औचक निरीक्षण किया गया। इस इकाई को पर्षद पत्रांक JSPCB/HO/RNC/CTO-9287805/2021/112 दिनांक 22-01-2021 द्वारा आवश्यक शर्तों के साथ दिनांक 31.12.2023 तक संचालन सहमति (CTO) प्रदान की गई थी। निरीक्षण के दौरान निम्नलिखित तथ्य पाए गए :-

1. इकाई परिसर के चारों तरफ वायुरोधक बहारदीवारी का निर्माण नहीं पाया गया।
2. इकाई परिसर में समुचित वृक्षारोपण भी नहीं पाया गया।
3. आंतरिक सड़क का पक्कीकरण भी नहीं पाया गया।
4. क्रशर मशीन के धूलकण उत्सर्जन वाले बिन्दु को भी ढका हुआ नहीं पाया गया तथा कन्वेयर बेल्ट को भी ढका हुआ नहीं देखा गया।
5. इकाई परिसर में जल छिड़काव की समुचित व्यवस्था नहीं पाई गई।

अतः उपरोक्त से स्पष्ट है कि पर्षद द्वारा प्रदत्त संचालन सहमति के शर्तों का अनुपालन एवं माननीय NGT द्वारा दिए गए निदेश के अनुपालन में जानबूझ कर उदासीनता बरती जा रही है जो वायु (प्रदूषण नियंत्रण एवं निवारण) अधिनियम, 1981 का उल्लंघन है।

उक्त के आलोक में इकाई की संचालन सहमति नियमानुसार रदद करने की अनुशंसा की जाती है।

विश्वासभाजन
22/02/2023
क्षेत्रीय पदाधिकारी,
दुमका।



झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद,

क्षेत्रीय कार्यालय-सह-प्रयोगशाला दुमका - 814101

पत्रांक :- 525

दिनांक :- 22/02/2023

प्रेषक:

क्षेत्रीय पदाधिकारी,
दुमका।

सेवा में,

सदस्य सचिव,
झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद,
रांची।

विषय :-

सर्वश्री Balaji Production, प्रो०/पार्ट०- Prasanta Ghosh, मौजा -
Fathepur, पो० - Kotalpokhar, जिला साहेबगंज को पर्षद द्वारा प्रदत्त संचालन
सहमति (CTO) रद्द करने के संबंध में।

महाशय,

उपर्युक्त विषय के क्रम में सूचित करना है कि दिनांक 14.02.2023 को अधोहरताक्षरी एवं निराला बारकी, परामर्शी कार्यकारी द्वारा क्षेत्र भ्रमण के दौरान इकाई का औचक निरीक्षण किया गया। इस इकाई को पर्षद पत्रांक JSPCB/HO/RNC/CTO-10534480/2021/866 दिनांक 03-07-2021 द्वारा आवश्यक शर्तों के साथ दिनांक 30.08.2023 तक संचालन सहमति (CTO) प्रदान की गई थी। निरीक्षण के दौरान निम्नलिखित तथ्य पाए गए :-

1. इकाई परिसर के चारों तरफ वायुरोधक चहारदीवारी का निर्माण नहीं पाया गया।
2. इकाई परिसर में समुचित वृक्षारोपण भी नहीं पाया गया।
3. आंतरिक सड़क का पक्कीकरण भी नहीं पाया गया।
4. क्रशर मशीन के धूलकण उत्सर्जन वाले बिन्दु को भी ढका हुआ नहीं पाया गया तथा कन्वेयर बेल्ट को भी ढका हुआ नहीं देखा गया।
5. इकाई परिसर में जल छिड़काव की समुचित व्यवस्था नहीं पाई गई।

अतः उपरोक्त से स्पष्ट है कि पर्षद द्वारा प्रदत्त संचालन सहमति के शर्तों का अनुपालन एवं माननीय NGT द्वारा दिए गए निदेश के अनुपालन में जानबूझ कर उदासीनता बरती जा रही है जो वायु (प्रदूषण नियंत्रण एवं निवारण) अधिनियम, 1981 का उल्लंघन है।

उक्त के आलोक में इकाई की संचालन सहमति नियमानुसार रद्द करने की अनुशंसा की जाती है।

दिश्वामाजन,
22/02/2023
क्षेत्रीय पदाधिकारी,
दुमका।



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद,

क्षेत्रीय कार्यालय-सह-प्रयोगशाला दुमका - 814101

पत्रांक :- 524

दिनांक :- 22/02/2023

प्रेषक:

क्षेत्रीय पदाधिकारी,
दुमका।

सेवा में,

सदस्य सचिव,
झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद,
रांची।

विषय :-

सर्वश्री Singh Stone Works, प्रो०/पार्ट०- Tapan Kumar Singh, मौजा - Mahakub, पो० - Pathna, जिला साहेबगंज को पर्वद द्वारा प्रदत्त संचालन सहमति (CTO) रद्द करने के संबंध में।

महाशय,

उपर्युक्त विषय के क्रम में सूचित करना है कि दिनांक 17.02.2023 को अधोहस्ताक्षरी एवं निराला बास्की, परामर्शी कार्यकारी द्वारा क्षेत्र भ्रमण के दौरान इकाई का औचक निरीक्षण किया गया। इस इकाई को पर्वद पत्रांक JSPCB/HO/RNC/CTO-11318420/2021/1450 दिनांक 28-11-2021 द्वारा आवश्यक शर्तों के साथ दिनांक 31.12.2023 तक संचालन सहमति (CTO) प्रदान की गई थी। निरीक्षण के दौरान निम्नलिखित तथ्य पाए गए :-

1. इकाई परिसर के चारों तरफ वायुरोधक चहारदीवारी का निर्माण नहीं पाया गया।
2. इकाई परिसर में समुचित वृक्षारोपण भी नहीं पाया गया।
3. आंतरिक सड़क का पक्कीकरण भी नहीं पाया गया।
4. क्रशर मशीन के धूलकण उत्सर्जन वाले बिन्दु को भी ढका हुआ नहीं पाया गया तथा कन्वेयर बेल्ट को भी ढका हुआ नहीं देखा गया।
5. इकाई परिसर में जल छिड़काव की समुचित व्यवस्था नहीं पाई गई।

अतः उपरोक्त से स्पष्ट है कि पर्वद द्वारा प्रदत्त संचालन सहमति के शर्तों का अनुपालन एवं माननीय NGT द्वारा दिए गए निदेश के अनुपालन में जानबूझ कर उदासीनता बरती जा रही है जो वायु (प्रदूषण नियंत्रण एवं निवारण) अधिनियम, 1981 का उल्लंघन है।

उक्त के आलोक में इकाई की संचालन सहमति नियमानुसार रद्द करने की अनुशंसा की जाती है।

विश्वासभाजन,
22/02/2023
क्षेत्रीय पदाधिकारी,
दुमका।



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद,

क्षेत्रीय कार्यालय-सह-प्रयोगशाला दुमका - 814101

पत्रांक :- 523
प्रेषक:

दिनांक :- 22/02/2023

सेवा में,
क्षेत्रीय पदाधिकारी,
दुमका।

सदस्य सचिव,
झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद,
रांची।

विषय :- सर्वश्री Samim Stone Works, प्रो०/पार्ट०- Md Samim, मौजा - Bekchuri,
पो० - Taljhari, जिला साहेबगंज को पर्वद द्वारा प्रदत्त संचालन सहमति (CTO) रद्द
करने के संबंध में।

महाराज,

उपर्युक्त विषय के क्रम में सूचित करना है कि दिनांक 17.02.2023 को अधोहस्ताक्षरी एवं निराला बास्की, परामर्शी कार्यकारी द्वारा क्षेत्र भ्रमण के दौरान इकाई का औचक निरीक्षण किया गया। इस इकाई को पर्वद पत्रांक JSPCB/HO/RNC/CTO-12034174/2022/611 दिनांक 18-05-2022 द्वारा आवश्यक शर्तों के साथ दिनांक 31.03.2024 तक संचालन सहमति (CTO) प्रदान की गई थी। निरीक्षण के दौरान निम्नलिखित तथ्य पाए गए :-

1. इकाई परिसर के चारों तरफ वायुरोधक चहारदीवारी का निर्माण नहीं पाया गया।
2. इकाई परिसर में समुचित वृक्षारोपण भी नहीं पाया गया।
3. आंतरिक सड़क का पक्कीकरण भी नहीं पाया गया।
4. क्रशर मशीन के धूलकण उत्सर्जन वाले बिन्दु को भी ढका हुआ नहीं पाया गया तथा कन्वेयर बेल्ट को भी ढका हुआ नहीं देखा गया।
6. इकाई परिसर में जल छिड़काव की समुचित व्यवस्था नहीं पाई गई।

अतः उपरोक्त से स्पष्ट है कि पर्वद द्वारा प्रदत्त संचालन सहमति के शर्तों का अनुपालन एवं माननीय NGT द्वारा दिए गए निदेश के अनुपालन में जानबूझ कर उदासीनता बरती जा रही है जो वायु (प्रदूषण नियंत्रण एवं निवारण) अधिनियम, 1981 का उल्लंघन है।

उक्त के आलोक में इकाई की संचालन सहमति नियमानुसार रद्द करने की अनुशंसा की जाती है।

विश्वासभाजन,
22/02/2023
क्षेत्रीय पदाधिकारी,
दुमका।



झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद,

क्षेत्रीय कार्यालय-सह-प्रयोगशाला दुमका - 814101

पत्रांक :- 522

दिनांक :- 22/02/2023

प्रेषक:

क्षेत्रीय पदाधिकारी,
दुमका।

सेवा में,

सदस्य सचिव,
झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद,
रांची।

विषय :-

सर्वश्री Md Mustakim Ansari Stone Works, प्रो०/पार्ट०- Md Mustakim Ansari, मौजा - Bekchuri, पो० - Taljhari, जिला साहेबगंज को पर्षद द्वारा प्रदत्त संचालन सहमति (CTO) रद्द करने के संबंध में।

महाशय,

उपर्युक्त विषय के क्रम में सूचित करना है कि दिनांक 17.02.2023 को अधोहस्ताक्षरी एवं निराला बास्की, परामर्शी कार्यकारी द्वारा क्षेत्र भ्रमण के दौरान इकाई का औद्योगिक निरीक्षण किया गया। इस इकाई को पर्षद पत्रांक JSPCB/HO/RNC/CTO-8269654/2020/1459 दिनांक 12-09-2020 द्वारा आवश्यक शर्तों के साथ दिनांक 31.03.2023 तक संचालन सहमति (CTO) प्रदान की गई थी। निरीक्षण के दौरान में निम्नलिखित तथ्य पाए गए :-

1. इकाई परिसर के चारो तरफ वायुरोधक चहारदीवारी का निर्माण नहीं पाया गया।
2. इकाई परिसर में समुचित वृक्षारोपण भी नहीं पाया गया।
3. आंतरिक सड़क का पक्कीकरण भी नहीं पाया गया।
4. क्रशर मशीन के घूलकण उत्सर्जन वाले बिन्दु को भी ढका हुआ नहीं पाया गया तथा कन्वेयर बेल्ट को भी ढका हुआ नहीं देखा गया।
5. इकाई परिसर में जल छिड़काव की समुचित व्यवस्था नहीं पाई गई।

अतः उपरोक्त से स्पष्ट है कि पर्षद द्वारा प्रदत्त संचालन सहमति के शर्तों का अनुपालन एवं माननीय NGT द्वारा दिए गए निदेश के अनुपालन में जानबूझ कर उदासीनता बरती जा रही है जो वायु (प्रदूषण नियंत्रण एवं निवारण) अधिनियम, 1981 का उल्लंघन है।

उक्त के आलोक में इकाई की संचालन सहमति नियमानुसार रद्द करने की अनुशंसा की जाती है।

विश्वासभाजन
22/02/2023
क्षेत्रीय पदाधिकारी,
दुमका।



झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद,

क्षेत्रीय कार्यालय-सह-प्रयोगशाला दुमका - 814101

पत्रांक :- 561
प्रेषक:

दिनांक :- 23/02/2023

सेवा में,
क्षेत्रीय पदाधिकारी,
दुमका।

सदस्य सचिव,
झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद,
रांची।

विषय :- सर्वश्री M/S Neha Black Stone Works (Stone Mines), प्रो०/पार्ट०- MD Akhtar Alam, मीजा - Gangopara Bedo, पो० - Gangopara Bedo, जिला साहेबगंज को पर्षद द्वारा प्रदत्त संचालन सहमति (CTO) रद्द करने के संबंध में।

महाशय,

उपर्युक्त विषय के क्रम में सूचित करना है कि दिनांक 15.02.2023 को अधोहस्ताक्षरी एवं निराला बास्की, परामर्शी कार्यकारी द्वारा क्षेत्र भ्रमण के दौरान इकाई का औचक निरीक्षण किया गया। इस इकाई को पर्षद पत्रांक JSPCB/RO/DMK/CTO-13542931/2022/131 दिनांक 05-07-2022 द्वारा आवश्यक शर्तों के साथ दिनांक 02.04.2024 तक संचालन सहमति (CTO) प्रदान की गई थी। निरीक्षण के दौरान निम्नलिखित तथ्य पाए गए :-

1. खनन क्षेत्र के चारों ओर तार से घेरा बंदी नहीं किया गया है।
2. इकाई में पौधा रोपण का कार्य नहीं किया गया है।
3. इकाई में फिक्ड पानी छिड़काव की नहीं किया गया है।
4. इकाई में पर्यावरणीय स्वीकृति का निहित शर्तों का पूर्णतः अनुपालन नहीं पाया गया।
5. इकाई में Display Board भी नहीं लगाया गया है।

अतः उपरोक्त से स्पष्ट है कि पर्षद द्वारा प्रदत्त संचालन सहमति के शर्तों का अनुपालन एवं माननीय NGT द्वारा दिए गए निदेश के अनुपालन में जानबूझ कर उदासीनता बरती जा रही है जो वायु (प्रदूषण नियंत्रण एवं नियंत्रण) अधिनियम, 1981 का उल्लंघन है।

उक्त के आलोक में इकाई की संचालन सहमति नियमानुसार रद्द करने की अनुशंसा की जाती है।

विश्वासभाजन,

(Signature) 23/02/2023

क्षेत्रीय पदाधिकारी,
दुमका।



झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद,

क्षेत्रीय कार्यालय-सह-प्रयोगशाला दुमका - 814101

पत्रांक :- 562
प्रेषक:

दिनांक :- 23/02/2023

सेवा में,

क्षेत्रीय पदाधिकारी,
दुमका।

विषय :-

सदस्य सचिव,
झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद,
रांची।

महाराज,

सर्वश्री M/S STAR INDIA INDUSTRIES (Stone Mines), प्रो0/पार्ट0- Ajay Kumar Bhagat, मीजा - Chhota Daminbhitta, पो0 - Mirzachowri, जिला साहेबगंज को पर्षद द्वारा प्रदत्त संचालन सहमति (CTO) रद्द करने के संबंध में।

उपर्युक्त विषय के क्रम में सूचित करना है कि दिनांक 15.02.2023 को अधोहस्ताक्षरी एवं रामदेव सहनी, नमूना संग्राहक द्वारा क्षेत्र भ्रमण के दौरान इकाई का औद्योगिक निरीक्षण किया गया। इस इकाई को पर्षद पत्रांक JSPCB/RO/DMK/CTO-12676185/2022/60 दिनांक 26-03-2022 द्वारा आवश्यक शर्तों के साथ दिनांक 31.03.2024 तक संचालन सहमति (CTO) प्रदान की गई थी। निरीक्षण के दौरान निम्नलिखित तथ्य पाए गए :-

1. खनन क्षेत्र के चारों ओर तार से घेरा बंदी नहीं किया गया है।
2. इकाई में पौधा रोपण का कार्य नहीं किया गया है।
3. इकाई में फिक्ड पानी छिड़काव की नहीं किया गया है।
4. इकाई में पर्यावरणीय स्वीकृति का निहित शर्तों का पूर्णतः अनुपालन नहीं पाया गया।
5. इकाई में PM10 Analyzer स्थापित नहीं किया गया है।

अतः उपरोक्त से स्पष्ट है कि पर्षद द्वारा प्रदत्त संचालन सहमति के शर्तों का अनुपालन एवं माननीय NGT द्वारा दिए गए निदेश के अनुपालन में जानबूझ कर उदासीनता बरती जा रही है जो वायु (प्रदूषण नियंत्रण एवं निवारण) अधिनियम, 1981 का उल्लंघन है।

उक्त के आलोक में इकाई की संचालन सहमति नियमानुसार रद्द करने की अनुशंसा की जाती है।

विश्वासभाजन,

[Signature]
23/02/2023

क्षेत्रीय पदाधिकारी,
दुमका।



झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद,

क्षेत्रीय कार्यालय-सह-प्रयोगशाला दुमका - 814101

पत्रांक :- 563
प्रेषक:

दिनांक :- 23/02/2023

सेवा में,
क्षेत्रीय पदाधिकारी,
दुमका।
सदस्य सचिव,
झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद,
रांची।

विषय :- सर्वश्री M/S SHIV SHAKTI STONE WORKS (Stone Mines), प्रो0/पार्ट0-
SHANKAR KUMAR, मौजा - MODIKOLA, पो0 - PATHNA, जिला
साहेबगंज को पर्षद द्वारा प्रदत्त संचालन सहमति (CTO) रद्द करने के संबंध में।
महाराज,

उपर्युक्त विषय के क्रम में सूचित करना है कि दिनांक 08.02.2023 को श्री रामदेव सहनी, नमूना संग्राहक एवं श्री निराला बास्की, परामर्शी कार्यकारी द्वारा क्षेत्र भ्रमण के दौरान इकाई का औद्योगिक निरीक्षण किया गया। इस इकाई को पर्षद पत्रांक JSPCB/HO/RNC/CTO-12982417/2022/597 दिनांक 17-05-2022 द्वारा आवश्यक शर्तों के साथ दिनांक 30.06.2024 तक संचालन सहमति (CTO) प्रदान की गई थी। निरीक्षण के दौरान निम्नलिखित तथ्य पाए गए :-

1. इकाई में तकनीकी रूप से वर्षा छाजन की प्रक्रिया नहीं अपनायी गई है।
2. इकाई में प्राईमरी, सेकण्ड्री क्रशर एवं कन्वेयर का पूर्णतः नहीं ढँका गया है।
3. वैज्ञानिक तरीके का फिक्स्ड टाईप रिप्रकलर नहीं लगाया गया है।
4. इकाई में पक्की सड़क का निर्माण नहीं किया गया है।
5. खनन क्षेत्र के चारों ओर से घेरा बंदी नहीं किया गया है।
6. इकाई में पर्याप्त पौध रोपण का कार्य नहीं किया गया है।
7. इकाई में फिक्स्ड स्पीकलर की व्यवस्था नहीं किया गया है।
8. इकाई में पर्यावरणीय स्वीकृति का निहित शर्तों का पूर्णतः अनुपालन नहीं पाया गया।

अतः उपरोक्त से स्पष्ट है कि पर्षद द्वारा प्रदत्त संचालन सहमति के शर्तों का अनुपालन एवं माननीय NGT द्वारा दिए गए निदेश के अनुपालन में जानबूझ कर उदासीनता बरती जा रही है जो वायु (प्रदूषण नियंत्रण एवं निवारण) अधिनियम, 1981 का उल्लंघन है।

उक्त के आलोक में इकाई की संचालन सहमति नियमानुसार रद्द करने की अनुशंसा की जाती है।

विश्वासभाजन,

23/02/2023

क्षेत्रीय पदाधिकारी,
दुमका।



झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद,

क्षेत्रीय कार्यालय-सह-प्रयोगशाला दुमका - 814101

पत्रांक :- 564
प्रेषक:

दिनांक :- 23/02/2023

सेवा में,
क्षेत्रीय पदाधिकारी,
दुमका।

सदस्य सचिव,
झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद,
रांची।

विषय :- सर्वश्री M/S ADARSH GROUP (Stone Mines), प्रो०/पार्ट०- MD ARIF ZAFAR AND OTHERS, मौजा - JOKMARI, पो० - Mahadeoganj, जिला साहेबगंज को पर्षद द्वारा प्रदत्त संचालन सहमति (CTO) रद्द करने के संबंध में।

महाशय,

उपर्युक्त विषय के क्रम में सूचित करना है कि दिनांक 15.02.2023 को अधोहस्ताक्षरी एवं निराला बास्की, परामर्शी कार्यकारी द्वारा क्षेत्र भ्रमण के दौरान इकाई का औद्यक निरीक्षण किया गया। इस इकाई को पर्षद पत्रांक JSPCB/RO/DMK/CTO-10612777/2021/208 दिनांक 07-12-2021 द्वारा आवश्यक शर्तों के साथ दिनांक 31.12.2023 तक संचालन सहमति (CTO) प्रदान की गई थी। निरीक्षण के दौरान निम्नलिखित तथ्य पाए गए :-

1. खनन क्षेत्र के चारों ओर तार से घेरा बंदी नहीं किया गया है।
2. इकाई में पौधा रोपण का कार्य नहीं किया गया है।
3. इकाई में फिक्ड पानी छिड़काव की नहीं किया गया है।
4. इकाई में पर्यावरणीय स्वीकृति का निहित शर्तों का पूर्णतः अनुपालन नहीं पाया गया।

अतः उपरोक्त से स्पष्ट है कि पर्षद द्वारा प्रदत्त संचालन सहमति के शर्तों का अनुपालन एवं माननीय NGT द्वारा दिए गए निदेश के अनुपालन में जानबूझ कर उदासीनता बरती जा रही है जो वायु (प्रदूषण नियंत्रण एवं नियारण) अधिनियम, 1981 का उल्लंघन है।

उक्त के आलोक में इकाई की संचालन सहमति नियमानुसार रद्द करने की अनुशंसा की जाती है।

विश्वासभाजन,

[Signature] 23/02/2023

क्षेत्रीय पदाधिकारी,
दुमका।



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद,

क्षेत्रीय कार्यालय-सह-प्रयोगशाला दुमका - 814101

पत्रांक :- 557
प्रेषक:

दिनांक - 23/02/2023

सेवा में,

क्षेत्रीय पदाधिकारी,
दुमका।

सदस्य सचिव,
झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद,
रांची।

विषय :-

सर्वश्री Ritika Stone Works, प्रो०/पार्ट०- Sushil Kumar, मौजा - Adro,
पो० - Sahebganj, जिला साहेबगंज को पर्वद द्वारा प्रदत्त संचालन सहमति (CTO)
रद्द करने के संबंध में।

महाशय,

उपर्युक्त विषय के क्रम में सूचित करना है कि इकाई को पर्वद पत्रांक JSPCB/
HO/RNC/CTO-8174603/2020/1236 दिनांक 31-07-2020 द्वारा आवश्यक
शर्तों के साथ दिनांक 30.06.2023 तक संचालन सहमति (CTO) प्रदान की गई थी।
विधित हो की इकाई को जिला टास्क फोर्स द्वारा पूर्णतः ध्वस्त कर दिया गया है।

उक्त के आलोक में इकाई की संचालन सहमति नियमानुसार रद्द करने की
अनुशंसा की जाती है।

विश्वासभाजन,
23/02/2023
क्षेत्रीय पदाधिकारी,
दुमका।



झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद,

क्षेत्रीय कार्यालय-सह-प्रयोगशाला दुमका - 814101

दिनांक :- 23/09/2023

पत्रांक :- 558
प्रेषक:

क्षेत्रीय पदाधिकारी,
दुमका।

सेवा में,

सदस्य सचिव,
झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद,
रांची।

विषय :-

सर्वश्री Sourabh Stone Works , प्रो०/पार्ट०- Ganesh Prasad Tiwary, मौजा - Adro, पो० - Sahebganj, जिला साहेबगंज को पर्षद द्वारा प्रदत्त संचालन सहमति (CTO) रद्द करने के संबंध में।

महाराज,

उपर्युक्त विषय के क्रम में सूचित करना है कि इकाई को पर्षद पत्रांक JSPCB/ HO/RNC/CTO-8187516/2020/1466 दिनांक 15-09-2020 द्वारा आवश्यक शर्तों के साथ दिनांक 30.06.2023 तक संचालन सहमति (CTO) प्रदान की गई थी। विदित हो की इकाई को जिला टास्क फोर्स द्वारा पूर्णतः ध्वस्त कर दिया गया है।

उक्त के आलोक में इकाई की संचालन सहमति नियमानुसार रद्द करने की अनुशंसा की जाती है।

विश्वासभाजन,
23/09/2023
क्षेत्रीय पदाधिकारी,
दुमका।



झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद,

क्षेत्रीय कार्यालय-सह-प्रयोगशाला दुमका - 814101

पत्रांक :- 559
प्रेषक:

दिनांक :- 23/02/2023

सेवा में,

क्षेत्रीय पदाधिकारी,
दुमका।

विषय :-

सदस्य सचिव,
झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद,
रांची।

सर्वश्री M/S Bajrang Stone, प्रो0/पार्ट0- Alok Ranjan, मौजा - Chuwe, पो0 -
Mirzachowki, जिला साहेबगंज को पर्षद द्वारा प्रदत्त संचालन सहमति (CTO) रद्द
करने के संबंध में।

महाशय,

उपर्युक्त विषय के क्रम में सूचित करना है कि दिनांक 15.02.2023 को अधोहस्ताक्षरी एवं निराला बास्की, परामर्शी कार्यकारी द्वारा क्षेत्र भ्रमण के दौरान इकाई का औचक निरीक्षण किया गया। इस इकाई को पर्षद पत्रांक JSPCB/RO/DMK/CTO-5058378/2019/98 दिनांक 26-06-2019 द्वारा आवश्यक शर्तों के साथ दिनांक 30.06.2024 तक संचालन सहमति (CTO) प्रदान की गई थी। निरीक्षण के दौरान निम्नलिखित तथ्य पाए गए :-

1. खनन क्षेत्र के चारों ओर तार से घेरा बंदी नहीं किया गया है।
2. इकाई में पौधा रोपण का कार्य नहीं किया गया है।
3. इकाई में फिक्ड पानी छिड़काव की नहीं किया गया है।
4. इकाई में पर्यावरणीय स्वीकृति का निहित शर्तों का पूर्णतः अनुपालन नहीं पाया गया।
5. इकाई में PM10 Analyzer स्थापित नहीं किया गया है।

अतः उपरोक्त से स्पष्ट है कि पर्षद द्वारा प्रदत्त संचालन सहमति के शर्तों का अनुपालन एवं माननीय NGT द्वारा दिए गए निदेश के अनुपालन में जानबूझ कर उदासीनता बरती जा रही है जो वायु (प्रदूषण नियंत्रण एवं निवारण) अधिनियम, 1981 का उल्लंघन है।

उक्त के आलोक में इकाई की संचालन सहमति नियमानुसार रद्द करने की अनुसंसा की जाती है।

विश्वासभाजन,

[Signature] 23/02/2023

क्षेत्रीय पदाधिकारी,
दुमका।



झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद,

क्षेत्रीय कार्यालय-सह-प्रयोगशाला दुमका - 814101

पत्रांक :- 555
प्रेषक:

दिनांक :- 23/02/2023

सेवा में,
क्षेत्रीय पदाधिकारी,
दुमका।

सदस्य सचिव,
झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद,
रांची।

विषय :- सर्वश्री Narayan Stone Works, प्रो०/पार्ट०- Bimala Tripathy, मौजा -
Bartalla, पो० - Mirzachowki, जिला साहेबगंज को पर्षद द्वारा प्रदत्त संचालन
सहमति (CTO) रद्द करने के संबंध में।

महाशय,

उपर्युक्त विषय के क्रम में सूचित करना है कि दिनांक 15.02.2023 को अधोहस्ताक्षरी एवं निराला बास्की, परामर्शी कार्यकारी द्वारा क्षेत्र भ्रमण के दौरान इकाई का औचक निरीक्षण किया गया। इस इकाई को पर्षद पत्रांक JSPCB/HO/RNC/CTO-7825958/2020/1239 दिनांक 03-08-2020 द्वारा आवश्यक शर्तों के साथ दिनांक 31.03.2023 तक संचालन सहमति (CTO) प्रदान की गई थी। निरीक्षण के दौरान निम्नलिखित तथ्य पाए गए :-

1. इकाई परिसर के चारों तरफ वायुरोधक चहारदीवारी का निर्माण नहीं पाया गया।
2. इकाई परिसर में समुचित वृक्षारोपण भी नहीं पाया गया।
3. आंतरिक सड़क का पक्कीकरण भी नहीं पाया गया।
4. क्रशर मशीन के धूलकण उत्सर्जन वाले बिन्दु को भी ढका हुआ नहीं पाया गया तथा कन्वेयर बेल्ट को भी ढका हुआ नहीं देखा गया।
5. इकाई परिसर में जल छिड़काव की समुचित व्यवस्था नहीं पाई गई।
6. इकाई पूर्णतः बन्द है।
7. इकाई में PM10 analyzer स्थापित नहीं है।

अतः उपरोक्त से स्पष्ट है कि पर्षद द्वारा प्रदत्त संचालन सहमति के शर्तों का अनुपालन एवं माननीय NGT द्वारा दिए गए निदेश के अनुपालन में जानबूझ कर उदासीनता बरती जा रही है जो वायु (प्रदूषण नियंत्रण एवं निवारण) अधिनियम, 1981 का उल्लंघन है।

उक्त के आलोक में इकाई की संचालन सहमति नियमानुसार रद्द करने की अनुशंसा की जाती है।

विश्वासभाजन,
क्षेत्रीय पदाधिकारी,
दुमका।
23/02/2023



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद,

क्षेत्रीय कार्यालय-सह-प्रयोगशाला दुमका - 814101

पत्रांक - 554
प्रेषक:

दिनांक :- 23/02/2023

सेवा में,
क्षेत्रीय पदाधिकारी,
दुमका।

सदस्य सचिव,
झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद,
रांची।

विषय :- सर्वश्री Paharia Stone Works, पो0/पार्ट0- Matiul Haque, मौजा -
Mahkup, पो0 - Pathna, जिला साहेबगंज को पर्वद द्वारा प्रदत्त संचालन सहमति
(CTO) रद्द करने के संबंध में।

महाराज,

उपर्युक्त विषय के क्रम में सूचित करना है कि दिनांक 17.02.2023 को अधोहस्ताक्षरी एवं निराला बास्की, परामर्शी कार्यकारी द्वारा क्षेत्र भ्रमण के दौरान इकाई का औद्योगिक निरीक्षण किया गया। इस इकाई को पर्वद पत्रांक JSPCB/HO/RNC/CTO-10220530/2022/29 दिनांक 03-01-2022 द्वारा आवश्यक शर्तों के साथ दिनांक 31.03.2023 तक संचालन सहमति (CTO) प्रदान की गई थी। निरीक्षण के दौरान निम्नलिखित तथ्य पाए गए :-

1. इकाई परिसर के चारों तरफ वायुरोधक चहारदीवारी का निर्माण नहीं पाया गया।
2. इकाई परिसर में समुचित वृक्षारोपण भी नहीं पाया गया।
3. आंतरिक सड़क का पक्कीकरण भी नहीं पाया गया।
4. क्रशर मशीन के धूलकण उत्सर्जन वाले बिन्दु को भी ढका हुआ नहीं पाया गया तथा कन्वेयर बेल्ट को भी ढका हुआ नहीं देखा गया।
5. इकाई परिसर में जल छिड़काव की समुचित व्यवस्था नहीं पाई गई।

अतः उपरोक्त से स्पष्ट है कि पर्वद द्वारा प्रदत्त संचालन सहमति के शर्तों का अनुपालन एवं माननीय NGT द्वारा दिए गए निदेश के अनुपालन में जानबूझ कर उदासीनता बरती जा रही है जो वायु (प्रदूषण नियंत्रण एवं निवारण) अधिनियम, 1981 का उल्लंघन है।

उक्त के आलोक में इकाई की संचालन सहमति नियमानुसार रद्द करने की अनुशंसा की जाती है।

विश्वासभाजन
23/02/2023
क्षेत्रीय पदाधिकारी,
दुमका।



झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद,

क्षेत्रीय कार्यालय-सह-प्रयोगशाला दुमका - 814101

पत्रांक :- 553
प्रेषक:

दिनांक :- 23/02/2023

सेवा में,
क्षेत्रीय पदाधिकारी,
दुमका।

सदस्य सचिव,
झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद,
रांची।

विषय :- सर्वश्री Abbas & Sons, प्रो०/पार्ट०- Anis Ansari, मौजा - Dhamdhamia,
पो० - Tinpahar, जिला साहेबगंज को पर्षद द्वारा प्रदत्त संचालन सहमति (CTO) रद्द
करने के संबंध में।

महाशय,

उपर्युक्त विषय के क्रम में सूचित करना है कि दिनांक 17.02.2023 को अधोहस्ताक्षरी एवं निराला वास्की, परामर्शी कार्यकारी द्वारा क्षेत्र भ्रमण के दौरान इकाई का औचक निरीक्षण किया गया। इस इकाई को पर्षद पत्रांक JSPCB/HO/RNC/CTO-10366879/2021/782 दिनांक 16-06-2021 द्वारा आवश्यक शर्तों के साथ दिनांक 31.03.2023 तक संचालन सहमति (CTO) प्रदान की गई थी। निरीक्षण के दौरान निम्नलिखित तथ्य पाए गए :-

1. इकाई परिसर के चारों तरफ वायुरोधक चहारदीवारी का निर्माण नहीं पाया गया।
2. इकाई परिसर में समुचित वृक्षारोपण भी नहीं पाया गया।
3. आंतरिक सड़क का पक्कीकरण भी नहीं पाया गया।
4. क्रशर मशीन के धूलकण उत्सर्जन वाले बिन्दु को भी ढका हुआ नहीं पाया गया तथा कन्वेयर बेल्ट को भी ढका हुआ नहीं देखा गया।
5. इकाई परिसर में जल छिड़काव की समुचित व्यवस्था नहीं पाई गई।

अतः उपरोक्त से स्पष्ट है कि पर्षद द्वारा प्रदत्त संचालन सहमति के शर्तों का अनुपालन एवं माननीय NGT द्वारा दिए गए निदेश के अनुपालन में जानबूझ कर उदासीनता बरती जा रही है जो वायु (प्रदूषण नियंत्रण एवं निवारण) अधिनियम, 1981 का उल्लंघन है।

उक्त के आलोक में इकाई की संचालन सहमति नियमानुसार रद्द करने की अनुशंसा की जाती है।

विश्वासभाजन,
23/02/2023
क्षेत्रीय पदाधिकारी,
दुमका।



झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद,

क्षेत्रीय कार्यालय-सह-प्रयोगशाला दुमका - 814101

पत्रांक :- 552

दिनांक :- 23/02/2023

प्रेषक:

क्षेत्रीय पदाधिकारी,
दुमका।

सेवा में,

सदस्य सचिव,
झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद,
रांची।

विषय :-

सर्वश्री Subhadra Stone Works, प्रो०/पार्ट०- Ramesh Ranjan Choudhary,
मौजा - Bartalla, पो० - Mirzachowki, जिला साहेबगंज को पर्षद द्वारा प्रदत्त
संचालन सहमति (CTO) रद्द करने के संबंध में।

महाशय,

उपर्युक्त विषय के क्रम में सूचित करना है कि दिनांक 15.02.2023 को अचोहस्ताक्षरी एवं रामदेव सहनी, नमूना संग्राहक द्वारा क्षेत्र भ्रमण के दौरान इकाई का औचक निरीक्षण किया गया। इस इकाई को पर्षद पत्रांक JSPCB/HO/RNC/CTO-10359901/2021/679 दिनांक 18-05-2021 द्वारा आवश्यक शर्तों के साथ दिनांक 30.06.2024 तक संचालन सहमति (CTO) प्रदान की गई थी। निरीक्षण के दौरान निम्नलिखित तथ्य पाए गए :-

1. तकनीकी रूप से वर्षा जल की छाजन की व्यवस्था नहीं पाया गया।
2. इकाई परिसर में समुचित वृक्षारोपण भी नहीं पाया गया।
3. आंतरिक सड़क का पक्कीकरण भी नहीं पाया गया।
4. क्रशर मशीन के धूलकण उत्सर्जन वाले बिन्दु को भी ढका हुआ नहीं पाया गया तथा कन्वेयर बेल्ट को भी ढका हुआ नहीं देखा गया।
5. इकाई परिसर में जल छिड़काव की समुचित व्यवस्था नहीं पाई गई।
6. इकाई रेलवे लाईन के नजदीक स्थापित है।

अतः उपरोक्त से स्पष्ट है कि पर्षद द्वारा प्रदत्त संचालन सहमति के शर्तों का अनुपालन एवं माननीय NGT द्वारा दिए गए निदेश के अनुपालन में जानबूझ कर उदासीनता बरती जा रही है जो वायु (प्रदूषण नियंत्रण एवं निवारण) अधिनियम, 1981 का उल्लंघन है।

उक्त के आलोक में इकाई की संचालन सहमति नियमानुसार रद्द करने की अनुशंसा की जाती है।

विश्वासभाजन
23/02/2023
क्षेत्रीय पदाधिकारी,
दुमका।



झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद,

क्षेत्रीय कार्यालय-सह-प्रयोगशाला दुमका - 814101

पत्रांक :- 551

दिनांक :- 23/02/2023

प्रेषक:

क्षेत्रीय पदाधिकारी,
दुमका।

सेवा में,

सदस्य सचिव,
झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद,
रांची।

विषय :-

सर्वश्री New Raja Stone Works Old Shivam Stone Works, पो0/पार्ट0-
Madan Kant, मौजा - Chhoti Bhagiyamari, पो0 - Sakrigali, जिला
साहेबगंज को पर्षद द्वारा प्रदत्त संचालन सहमति (CTO) रद्द करने के संबंध में।

महाराज,

उपर्युक्त विषय के क्रम में सूचित करना है कि इकाई को पर्षद पत्रांक JSPCB/
HO/RNC/CTO-11416807/2021/1656 दिनांक 28-12-2021 द्वारा आवश्यक
शर्तों के साथ दिनांक 31.12.2023 तक संचालन सहमति (CTO) प्रदान की गई थी।
यदिदित हो की इकाई को जिला टास्क फोर्स द्वारा पूर्णतः ध्वस्त कर दिया गया है।

उक्त के आलोक में इकाई की संचालन सहमति नियमानुसार रद्द करने की
अनुरासा की जाती है।

दिशवासभाजन,
23/02/2023
क्षेत्रीय पदाधिकारी,
दुमका।



झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद,

क्षेत्रीय कार्यालय-सह-प्रयोगशाला दुमका - 814101

पत्रांक :- 550
प्रेषक:

दिनांक :- 23/02/2023

सेवा में,

क्षेत्रीय पदाधिकारी,
दुमका।

विषय :-

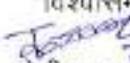
सदस्य सचिव,
झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद,
रांची।

महाराज,

सर्वश्री Awadh Kishor & Son's, प्रो०/पार्ट०- Awadh Kishor Singh,
मौजा - Tetaria, पो० - Mirzachowki,, जिला साहेबगंज को पर्षद द्वारा प्रदत्त
संचालन सहमति (CTO) रद्द करने के संबंध में।

उपर्युक्त विषय के क्रम में सूचित करना है कि इकाई को पर्षद पत्रांक JSPCB/
HO/RNC/CTO-12257093/2022/302 दिनांक 14-03-2022 द्वारा आवश्यक
शर्तों के साथ दिनांक 31.03.2023 तक संचालन सहमति (CTO) प्रदान की गई थी।
विदित हो की इकाई को जिला टास्क फोर्स द्वारा पूर्णतः धस्त कर दिया गया है।

उक्त के आलोक में इकाई की संचालन सहमति नियमानुसार रद्द करने की
अनुशंसा की जाती है।

विश्वासमाजन,

23/02/2023
क्षेत्रीय पदाधिकारी,
दुमका।



झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद,

क्षेत्रीय कार्यालय-सह-प्रयोगशाला दुमका - 814101

पत्रांक :- 556

दिनांक :- 23/02/2023

प्रेषक:

क्षेत्रीय पदाधिकारी,
दुमका।

सेवा में,

सदस्य सचिव,
झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद,
रांची।

विषय :-

सर्वश्री Star Stone Works, प्रो०/पार्ट०- Md Zafar, मौजा - Marikuti, पो० - Mahadeoganj, जिला साहेबगंज को पर्षद द्वारा प्रवृत्त संचालन सहमति (CTO) रद्द करने के संबंध में।

महाशय,

उपर्युक्त विषय के क्रम में सूचित करना है कि दिनांक 20.02.2023 को अधोहस्ताक्षरी एवं निराला बास्की, परामर्शी कार्यकारी द्वारा क्षेत्र भ्रमण के दौरान इकाई का औचक निरीक्षण किया गया। इस इकाई को पर्षद पत्रांक JSPCB/HO/RNC/CTO-9064531/2021/559 दिनांक 02-04-2021 द्वारा आवश्यक शर्तों के साथ दिनांक 31.12.2023 तक संचालन सहमति (CTO) प्रदान की गई थी। निरीक्षण के दौरान निम्नलिखित तथ्य पाए गए :-

1. इकाई परिसर के धारो तरफ वायुरोधक चहारदीवारी का निर्माण नहीं पाया गया।
2. इकाई परिसर में समुचित वृक्षारोपण भी नहीं पाया गया।
3. आंतरिक सड़क का पक्कीकरण भी नहीं पाया गया।
4. क्रशर मशीन के धूलकण उत्सर्जन वाले बिन्दु को भी ढका हुआ नहीं पाया गया तथा कन्वेयर बेल्ट को भी ढका हुआ नहीं देखा गया।
5. इकाई परिसर में जल छिड़काव की समुचित व्यवस्था नहीं पाई गई।

उपरोक्त से स्पष्ट है कि पर्षद द्वारा प्रदत्त संचालन सहमति की शर्तों का अनुपालन एवं माननीय NGT द्वारा दिए गए निदेश के अनुपालन में जानबूझ कर उदासीनता बरती जा रही है, जो वायु (प्रदूषण नियंत्रण एवं निवारण) अधिनियम, 1981 का उल्लंघन है।

ज्ञातव्य हो कि इकाई को मोनिटरिंग कमिटी के क्षेत्र भ्रमण के दौरान दिनांक 20.02.2023 को संचालन सहमति शर्तों का अनुपालन नहीं पाये जाने के कारण उसी स्थान पर (On the spot) अंचलाधिकारी, मंडरो द्वारा सील कर दिया गया था।

उक्त के आलोक में इकाई की संचालन सहमति नियमानुसार रद्द करने की अनुशंसा की जाती है।

विश्वासभाजन,
23/02/2023
क्षेत्रीय पदाधिकारी,
दुमका।



JSPCB RANCHI <ranchijspcb@gmail.com>

Details of Stone Crusher Units which have installed Bag House in the Sahebganj district - Regarding.

1 message

dumka jspcb <dumkajspcb@gmail.com>
To: ranchijspcb <ranchijspcb@gmail.com>

Tue, Mar 14, 2023 at 10:28 AM

Sir,

In connection with the above subject matter it is to inform that 07 Stone Crusher Units have installed Bag House in their Unit and 07 Units have placed the purchase order for Bag House out of the 36 Units whose stone crushing capacity > 100 TPH. This is for kind information and necessary action please.

Regards.

(Kamlakant Pathak)
Regional Officer,